C O N T E N T S

Fifteenth Series, Vol.XVII, Eighth Session, 2011/1933 (Saka)
No.7, Tuesday, August 9, 2011/ Sravana 18, 1933(Saka)

S U B J E C T	P A G E S
REFERENCE BY THE SPEAKER	
Homage to the Father of Nation and martyrs who scarificed their lives for the freedom of the motherland and 66th anniversary of dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki	1
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos.121 to 140	3-112
Unstarred Question Nos.1381 to 1610	113-767

* Due to continuous interruptions in the House, starred questions could not be taken up for oral answers. Therefore, these starred questions were treated as unstarred questions.

PAPERS LAID ON THE TABLE **768-777**

COMMITTEE ON ESTIMATES **777**
11th Report

STATEMENTS BY MINISTER **778-780**
(i)Status of implementation of the recommendations contained in the 135th Report of Standing Committee on Home Affairs on border fencing and floodlighting projects along Indo-Pak border, pertaining to the Ministry of Home Affairs 778

(i) (a)Status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Home Affairs, pertaining to the Ministry of Home Affairs

Shri Mullapally Ramachandran **779-780**

MATTERS UNDER RULE 377 782-802

(i) Need to sanction funds for providing all weather roads to the villages in Srikakulam district in Andhra Pradesh under Pradhan Mantri Gram Sadak Yojana

Dr. Kruparani Killi 783

(ii) Need to enact laws and frame guidelines for management and disposal of electronic waste in the country

Shri Datta Meghe 784

(iii) Need to release the full amount of funds sanctioned for development of Bharachukki falls in Chamarajanagar district in Karnataka

Shri R. Dhruvanarayana 785

(iv) Need to develop National Highway No. 34 in West Bengal

Shri Adhir Chowdhury 786

(v) Need to sort out the issue of stapled Visa issued to sportspersons of Arunachal Pradesh who desired to participate in the 11th Judo Karate Championship in China

Shri Ninong Ering 787

(vi) Need to restart Central State Agriculture Farm, Girjapuri in Bahraich Parliamentary Constituency, Uttar Pradesh

Shri Kamal Kishor Commando 788

(vii) Need to doubling of Daund-Manmad railway line in Maharashtra.

Shri Dilip Gandhi 789

(viii) Need to conduct archaeological excavations of 'Harsayan Stupa' in district Begusarai, Bihar.

Dr. Bhola Singh 790

(ix) Need to convert Seoni-Chhapara-Lakhnadon rail-line in Madhya Pradesh into broad Gauge.

Shri K.D. Deshmukh 791

(x) Need to ensure the cooperation of State Governments to the National Commissions for Scheduled Castes and Scheduled Tribes in connection with their visits to the States

Shri Arjun Ram Meghwal 792

(xi) Need to protect the interests of small retailers keeping in view the advent of Multinational Companies in the retail sector

Shrimati Sushila Saroj 793

(xii) Need to open more ticket counters and provide better passenger facilities at Khurja Railway Station in Gautam Buddha Nagar Parliamentary Constituency, Uttar Pradesh

Shri Surendra Singh Nagar 794

(xiii) Need to upgrade the road between Maheshkhunt in district Khagaria to Deoghar, Jharkhand via Agwani-Sultanganj Ghat as a National Highway

Shri Dinesh Chandra Yadav 795

(xiv) Need to protect the interests of all BPL families in the proposed Food Security Bill

Shri D. Venugopal 796

(xv) Need to provide safe drinking water in Yavatmal-Washim Parliamentary Constituency, Maharashtra

Shrimati Bhavana Patil Gawali 797

(xvi) Need to include Badaga tribe of Nilgiris district in Tamil Nadu in the list of Scheduled Tribes

Shri S. Semmalai 798

(xvii) Need for four-laning and upgradation of roads in Bihar

Dr. Raghuvansh Prasad Singh 799

(xviii) Need to rename the 'Windsor Place' in Delhi after the name of Shaheed Batukeshwar Datta, the legendary revolutionary who laid down his life for the freedom of the country

Shri Prabodh Panda 800

(xix) Need to provide reservation benefits to the Scheduled Tribes under Delhi Government.

Dr. Kirodi Lal Meena 801-802

DISCUSSION UNDER RULE 193

Commonwealth Games (CWG), 2010 811-851

Shri Basudeb Acharia 811-820

Shri Manish Tewari 821-831

Shri Yashwant Sinha 832-851

ANNEXURE – I

Member-wise Index to Starred Questions 855

Member-wise Index to Unstarred Questions 856-861

ANNEXURE – II

Ministry-wise Index to Starred Questions 862

Ministry-wise Index to Unstarred Questions 863-864

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 9, 2011/ Sravana 18, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

Homage to the Father of Nation and martyrs who scarificed their lives for the freedom of the motherland and 66th anniversary of dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki

MADAM SPEAKER: Hon. Members, it was sixty-nine years ago on this day, that is, the 9th of August, 1942 that Mahatma Gandhi launched the 'Quit India' movement to liberate our country from the shackles of foreign rule.

The 'Quit India' movement, which is one of the most defining moments in our Independence struggle, galvanized the entire nation.

On this occasion, we pay our respectful homage to the Father of the Nation and to all the martyrs who laid down their lives in the freedom struggle and rededicate ourselves to the high ideals for which they stood.

Hon. Members may also recall that sixty-six years ago, atom bombs were dropped on the Japanese cities of Hiroshima and Nagasaki on the 6th and 9th of August, 1945 respectively, causing unthinkable human agony and misery. Thousands of innocent people lost their lives and millions were crippled in this catastrophe. The inhabitants of these cities are still suffering from the after effects of nuclear radiations.

On this occasion, let us reiterate our pledge towards the total elimination of nuclear weapons. This House extends its wholehearted support to all endeavours which seek to ensure global peace.

The House may now observe a minute's silence in the memory of the martyrs of our freedom movement and victims of the atomic holocaust in Japan.

11.02 ½ hrs.

The Members then stood in silence for a minute.

MADAM SPEAKER: Now, Question Hour.

… (*Interruptions*)

11.03 hrs.

At this stage, Shri Navjot Singh Sidhu, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

MADAM SPEAKER: Question No. 121.

Shri Ponnam Prabhakar – Not present.

Shri Dinesh Chandra Yadav,

Now, hon. Minister.

(Q. No. 121)

...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाकर बैठ जाइये, क्वैश्चयन आवर चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : क्वैश्चयन आवर चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग प्रश्नकाल चलने दीजिए।

...(व्यवधान)

MADAM SPEAKER: Now, the House stands adjourned to meet again at 1200 hours.

11.04 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table.

… (*Interruptions*)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 4678/15/11)

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4679/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4680/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4681/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4682/15/11)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2009-2010.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 4683/15/11)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2009-2010.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4684/15/11)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2009-2010.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 4685/15/11)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2009-2010.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 4686/15/11)

(19) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2009-2010.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 4687/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Central Railside Ware House Company Limited (a subsidiary of Central Warehousing Corporation) and the Central Warehousing Corporation for the year 2011-2012.

(Placed in Library, See No. LT 4688/15/11)

(ii) Memorandum of Understanding between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2011-2012.

(Placed in Library, See No. LT 4689/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) G.S.R. 114(E)/Ess.Com./Sugarcane published in Gazette of India dated the 25th February, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2010-11.

(ii) G.S.R. 270(E) published in Gazette of India dated the 30th March, 2011, imposing stockholding and turnover limits on dealers of sugar and khandsari.

(iii) The Sugar (Price Determination for 2009-2010 Production) Amendment (II) Order, 2011 published in Notification No. G.S.R. 350(E)/ Ess.Com./Sugar in Gazette of India dated the 29th April, 2011.

(iv) The Sugar (Price Determination for 2010-2011 Production) Amendment Order, 2011 published in Notification No. G.S.R. 355(E)/ Ess.Com./Sugar in Gazette of India dated the 2nd May, 2011.

(v) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs Amendment Order, 2011 published in Notification No. G.S.R. 654(E) in Gazette of India dated the 30th March, 2011.

(Placed in Library, See No. LT 4690/15/11)

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the Land Ports Authority of India Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 556(E) in Gazette of India dated the 20th July, 2011 under Section 36 of the Land Ports Authority of India Act, 2010.

(Placed in Library, See No. LT 4691/15/11)

(2) A copy of the Andaman and Nicobar Islands (Grant-in-aid to Panchayati Raj Institutions) Rules, 2010 (Hindi and English versions) published in the Notification No. 309/2010/F.No. 6-6(1)/2003-PR in Andaman and Nicobar Administration Gazette dated the 1st October, 2010 under sub-section (1) of Section 202 of the Andaman and Nicobar Islands (Panchayats) Regulations, 1994.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 4692/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 154 of the Indo-Tibetan Border Police Force Act, 1992:-

(i) S.O.1224(E) published in Gazette of India dated the 28th May, 2011, specifying a member of the Force of the rank of a Head Constable and above should be empowered to exercise the powers and discharge the duties under Section 11 of the Foreigners Act, 1946.

(ii) S.O.1225(E) published in Gazette of India dated the 28th May, 2011, specifying a member of the Force of the rank of a Sub-Inspector and above should be empowered to exercise the powers and discharge

the duties under Section 4 of the Passport (Entry into India) Act, 1920.

(Placed in Library, See No. LT 4693/15/11)

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table:-

(1) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 44 in Gazette of India dated the 12th January, 2011 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4694/15/11)

… (*Interruptions*)

12.01 hrs

At this stage, Shri C.R. Patil and some other hon. Members came and stood on the floor near the Table.

12.01 ¼ hrs

At this stage, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 11 of 2011-12)- Adarsh Co-operative

Housing Society for the year ended March, 2011 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 4695/15/11)

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4696/15/11)

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2008-2009.

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4697/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937:-

(i) The Castor Seeds (Grading and Marking) Rules, 2011 published in Notification No. G.S.R. 564(E) in Gazette of India dated the 25th July, 2011.

(ii) The Organic Agricultural Produce Grading and Marking (Amendment) Rules, 2011 published in Notification No. G.S.R. 394(E) in Gazette of India dated the 23rd May, 2011.

(Placed in Library, See No. LT 4698/15/11)

(6) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment), Order, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 887(E) in Gazette of India dated the 28th April, 2011 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(Placed in Library, See No. LT 4699/15/11)

(7) A copy of the Banning of Lindane Order, 2011 (Hindi and English versions) published in the Notification No. S.O. 637(E) in Gazette of India dated the 25th March, 2011 under sub-section (2) of Section 27 of the Insecticides Act, 1968.

(Placed in Library, See No. LT 4700/15/11)

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation For Communal Harmony, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation For Communal Harmony, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4701/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation For Communal Harmony, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation For Communal Harmony, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4702/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

(i) The Central Industrial Security Force, Security Wing, Constable (Driver) Recruitment Rules, 2011 published in Notification No. G.S.R. 483(E) in Gazette of India dated the 24th June, 2011.

(ii) The Central Industrial Security Force, Fire Wing, Constable (Driver-cum-pump operator) Recruitment Rules, 2011 published in Notification No. G.S.R. 484(E) in Gazette of India dated the 24th June, 2011.

(iii) The Central Industrial Security Force Bandsmen (Combatised) Recruitment Rules, 2011 published in Notification No. G.S.R. 482(E) in Gazette of India dated the 24th June, 2011.

(Placed in Library, See No. LT 4703/15/11)

(6) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 288(E) in Gazette of India dated the 31st March, 2011 under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(Placed in Library, See No. LT 4704/15/11)

(7) A copy of the Special Order (Hindi and English versions) of the President increasing the amount under sub-head 'Tour-Expenses' of Schedule –II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Nagaland under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(Placed in Library, See No. LT 4705/15/11)

(8) A copy of the Central Reserve Police Force (Combatised Group 'C' Ministerial Posts) Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 56(E) in Gazette of India dated the 31st January, 2011 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949 together with a corrigendum thereto published in Notification No. G.S.R. 443(E) dated 9th June, 2011.

(Placed in Library, See No. LT 4706/15/11)

… (*Interruptions*)

12.02 hrs.

COMMITTEE ON ESTIMATES

11th Report

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to present the Eleventh Report* (Hindi and English versions) of the Committee on Estimates on 'National Highways Development Project including Implementation of Golden Quadrilateral' pertaining to the Ministry of Road Transport & Highways.

---

* The Report was presented to Hon'ble Speaker on 27th April, 2011 under Direction 71(A) when the House was not in Session.

12.02 ¼ hrs.

STATEMENTS BY MINISTER

(i)Status of implementation of the recommendations contained in the 135th Report of Standing Committee on Home Affairs on border fencing and floodlighting projects along Indo-Pak border, pertaining to the Ministry of Home Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay this statement on the above subject in pursuance to Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the Hon'ble Speaker, Lok Sabha, vide Lok Sabha Bulletin Part -II dated September 1, 2004.

2. The Department -related Parliamentary Standing Committee on Home Affairs constituted a Sub-Committee on border fencing and floodlighting projects along Indo-Pak border to review the implementation of the border fencing and floodlighting projects along Indo-Pak border. As part of the examination of the subject matter, Sub-Committee visited Indo-Pak border in June, 2007 and July, 2008.

3. The Committee in its 135th Report has made 22 recommendations/observations (Paragraph No.2.3.1, 2.3.2, 2.3.3, 2.3.4, 2.3.5, 2.5.1, 2.5.2, 2.5.3, 2.5.4, 2.5.5, 3.2.1, 3.4.1, 3.6.1, 3.6.2, 3.6.3, 3.6.4, 3.8.1, 3.10.1, 3.10.2, 3.10.3, 3.11.1, 3.11.2) in respect of which the Ministry of Home Affairs was required to take action.

4. On the above mentioned recommendations/observations of the Committee, an Action Taken Note was sent to Rajya Sabha Secretariat on 20.11.2009. Since most of the recommendations were related to BSF, they were requested for taking necessary action and furnishing compliance report on the recommendations. On

* Laid on the Table and also placed in Library, See No. LT 4707/15/11.

the basis of compliance report received from BSF, the revised ATRs were sent to the Rajya Sabha Secretariat on 14.2.2011.

5. A detailed Statement showing the action taken/being taken with reference to the recommendations contained in various paragraphs of the 135 Report of the Committee is laid on the Table of the House.

12.03 hrs.

(i) (a) Status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Home Affairs, pertaining to the Ministry of Home Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay this statement on the above subject in pursuance to Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the Hon'ble Speaker, Lok Sabha, vide Lok Sabha Bulletin Part -II dated September 1, 2004.

2. The subcommittee on Civil Defence and Rehabilitation of J&K migrants of Department-related Parliamentary Standing Committee on Home Affairs was constituted on 13th April 2007 for in-depth examination of Civil Defence system in the country. The subcommittees were reconstituted on 9th August 2007. The subcommittees in its meeting held on 16th October 2007 heard the official presentation of the Secretary (Border Management), Ministry of Home Affairs. The subcommittee has presented its report to the Parliamentary Standing Committee based on the official presentation on 16th October 2007 and the clarification given by the Representative of Ministry of Home Affairs during the oral evidence.

3. The committee examined the report and ATR submitted by Ministry of Home Affairs and adopted the same on 15th October 2008. The report was submitted to Lok Sabha on 21st October 2008.

4. The committee in its 136 report has made as many as 14 recommendations (Paragraph Nos.14.1.1, 14.1.2, 15.1, 16.1, 17.1, 17.2, 18.1, 19.1, 20.1, 21.1, 21.2, 22.1, 23.1 and 24.1) in respect of which the Ministry of Home Affairs was required to take action.

---

* Laid on the Table and also placed in the Library, See No. LT 4708/15/11.

5. The Ministry has accepted the 13 recommendations contained in the report fully or with slight modifications. In respect of some recommendations Ministry has taken action for implementation of the same in consultation with the various agencies. It may be mentioned that action taken by the Ministry in respect of number of recommendation are of continuing nature and necessary action has since been taken. Only one recommendation (Paragraph 17.2) regarding broadening the scope of Civil Defence has not been accepted as it is felt that the present definition is wide enough.

6. A detailed Statement showing the action taken/being taken with reference to the recommendations contained in various paragraphs of the 136th Report of the Committee is laid on the Table of the House.

MADAM SPEAKER: Now, the House will take up Item No.15.

Shri Basu Deb Acharia

… (*Interruptions*)

अध्यक्ष महोदया : आप लोग अपनी सीट पर वापिस चले जाएं।

…(व्यवधान)

अध्यक्ष महोदया : बसुदेव आचार्य जी, आप बोलिए।

…(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Madam, how can I speak?… (*Interruptions*)

Madam, with your permission, I raise a discussion on the statement laid… (*Interruptions*)

अध्यक्ष महोदया : आप सभी अपनी सीटों पर वापिस जाएं, श्री बसुदेव जी बोल रहे हैं।

…(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.04 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

14.01 hrs.

At this stage, Shri Anand Prakash Paranjpe and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

14.01 ½ hrs.

MATTERS UNDER RULE 377 *

MR. CHAIRMAN : Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matter under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

… (*Interruptions*)

* Treated as laid on the Table.

(i) **Need to sanction funds for providing all weather roads to the villages in Srikakulam district in Andhra Pradesh under Pradahn Mantri Gram Sadak Yojana**

DR. KRUPARANI KILLI (SRIKAKULAM): Srikakulam district is one of the most backward and naxal affected districts in Andhra Pradesh as well as in the country. This district comprises largely of the tribal population and fishermen community spreading over 38 Mandals in about 1600 villages and habitations. Even after 60 years of independence a large number of villages in Srikakulam district are not connected with pucca roads. The existing roads are very narrow and are in a very dilapidated condition. Most of the villages of this district do not even have the connectivity to the nearest Mandal Headquarters or the nearest town. Due to non-connectivity, there is no mobility for the people and there is no business or industrial growth. This has resulted into the backwardness and naxal problem. Something needs to be done immediately to transform the lives of the people of the Srikakulam district to enable them to enjoy the benefit of the social and economic growth of the country. Special attention has to be given for the all-round growth of the Srikakulam district, particularly the rural areas.

I, therefore, request the Hon'ble Minister for Rural Development to sanction funds for providing the road connectivity to all the villages of Srikakulam district under Pradhan Mantri Gram Sadak Yojana which will be beneficial to the tribal and fishermen communities.

(ii)Need to enact laws and frame guidelines for management and disposal of electronic waste in the country

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इलैक्ट्रॉनिक कचरे की समस्या की ओर दिलाना चाहता हूं । अभी हाल ही में पर्यावरण संगठन ग्रीन पीस के मुताबिक भारत इलैक्ट्रॉनिक कचरे का विश्वस्तरीय ठिकाना बन गया है । हमारे देश में प्रतिवर्ष करीब पांच करोड़ टन इलैक्ट्रॉनिक कचरा पैदा होता है । दुनिया के 105 देशों का कचरा हमारे समुद्र तटों पर कानूनी और गैरकानूनी ढंग से उतारा जाता है। एक अध्ययन से पता चला हे कि 2001 में भारत में 3,80,000 टन कचरा पैदा हुआ जो 2012 तक 8 लाख टन हो जाने की आशंका है । प्रतिवर्ष 15 से 20 प्रतिशत तक इसमें बढ़ोत्तरी हो रही है । संयुक्त राष्ट्र की रिपोर्ट के अनुसार विश्व में इस कचरे की मात्रा 4 करोड़ टन प्रतिवर्ष की दर से बढ़ रही है । इस कचरे में टेलीविजन, मोबाईल फोन, प्रिन्टर्स और कम्प्यूटर्स की मात्रा ज्यादा होती है । जिसमें पारा, क्रोमियम, क्लोराइड जैसे घातक रसायन होते हैं । इन रसायनों से पर्यावरण तथा मानवीय शरीर पर घातक असर होता है ।

अखबारों की खबरें और मेरी जानकारी के अनुसार नागपुर शहर महाराष्ट्र में इलैक्ट्रॉनिक कचरे का प्रमुख केन्द्र बन गया है । विदर्भ, जंगलों और वन्यप्राणियों से सम्पन्न प्रदेश है और यहां पर पर्यावरण आज भी संतुलित है । इसलिए नागपुर शहर को इलैक्ट्रॉनिक कचरे से बचाना चाहिए ।

मैं सरकार से निवेदन करता हूं कि इलैक्ट्रॉनिक कचरे की गंभीर समस्या से निपटने के लिए जल्द से जल्द सख्त कानून और गाईडलाइन का निर्माण करे ताकि आर्थिक विकास के साथ-साथ पर्यावरण की रक्षा और इस क्षेत्र से जुड़े लोगों का स्वास्थ्य बना रहे । .

(iii) Need to release the full amount of funds sanctioned for development of Bharachukki falls in Chamarajanagar district in Karnataka

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I urge the Ministry of Tourism, Government of India to consider setting up of more ecotourism projects in my constituency Chamarajanagar district in Karnataka which has the requisite characteristics such as dense forest, hill stations and waterfalls which together constitute an ideal region to promote eco-friendly tourism. Chamarajnagar offers a study in contrast, compared to highly developed regions of eco-friendly tourism across its border both with Tamil Nadu and Kerala which have tapped the ecotourism potential to full extent.

Keeping in view the vast scope for setting up ecotourism project in Chamarajanagar district, the Centre has come forward to develop the Bharachukki falls with an allocation of Rs. 4.31 crores. The completion of project is hampered by inadequate release of funds that too in phases. So far a sum of Rs. 90 lakhs has been released in phases and the project is nowhere near completion. It would, therefore, be more appropriate to release the full quantum of sanctioned funds in one go. After, that, there will no scope for delay in a completion of work and no cost over-runs/escalations.

(iv)Need to develop National Highway No. 34 in West Bengal

SHRI ADHIR CHOWDHURY (BAHARAMPUR): The National Highway No. 34 has been passing through the district of Murshidabad along with a large tract of West Bengal. The highway is recognized as the life-line of the State. But over the decades no attention has been paid towards its dilapidated condition. However there is no dearth of fund in the construction of highway. The Highway NH-34 has been included in the National Highway Development Programme.

However, no palpable progress has, so far, been noticed for its development. The highway has been deteriorating day by day from bad to worse resulting in the gruelling inconvenience to the common people. Not only the transport has been severely affected but the trade has also been registering ominous indication. I would, therefore, urge upon the Road Transport and Highways Ministry to expedite the construction of the highway much to the benefit of sagging economy in the State and facilitate the smooth travel of the people.

(v)Need to sort out the issue of stapled Visa issued to sportspersons of Arunachal Pradesh who desired to participate in the 11th Judo Karate Championship in China

श्री निनोंग ईरींग (अरुणाचल पूर्व): मैं भारत सरकार के विदेश मंत्रालय से संबंधित एक महत्वपूर्ण विषय ध्यान में लाना चाहूंगा ।

हाल ही में हमारे अरूणाचल प्रदेश की जूडो-कराटे खिलाड़ियों की टीम को दिल्ली स्थित चाईनीज दूतावास ने स्टैपल्ड वीजा दिया जो कि इन्दिरा गांधी अंतर्राष्ट्रीय हवाई अड्‌डा के भारतीय इमिग्रेशन विभाग के अधिकारियों द्वारा रद्द कर दिया गया और वे चीन के शहर फूजियान में होने वाले 11वें एशियन जूडो-कराटे चैम्पियनशिप में भाग लेने से वंचित रह गए ।

इस संबंध में भारत सरकार ने कोई विशेष कार्यवाही की या नहीं, इसकी जानकारी उपलब्ध कराई जाए अन्यथा अरूणाचल प्रदेश के लोग सदैव अपने ही देश में इस दोहरी चाईनीज वीजा पोलिसी के शिकार होते रहेंगे ।

(vi)Need to restart Central State Agriculture Farm, Girjapuri in Bahraich Parliamentary Constituency, Uttar Pradesh

श्री कमल किशोर 'कमांडो' (बहराइच) : मेरे संसदीय क्षेत्र बहराइच उ.प्र. में स्थित केन्द्रीय स्टेट कृषि फार्म गिरजापुरी को बंद करने का निर्णय लिया गया है । इस फार्म की स्थापना वर्ष 1973 में तत्कालीन प्रधानमंत्री स्व. श्रीमती इंदिरा गांधी जी द्वारा की गई थी । इस फार्म से धान, सोयाबीन, मक्का, राजमा, मूंग, मसूर, सरसों, मटर, लाही, आलू के उन्नतशील किस्म के बीज उत्पादित किए जाते थे । आम, लीची, अमरूद आदि फलों की अच्छी प्रजातियों का उत्पादन किया जाता है, जिसको विदेश तक भेजा जाता था । इस फार्म से स्थानीय लोगों को कृषि कार्य में रोजगार मिलता था तथा फार्म से उत्पादित उन्नत किस्म के बीजों को किसानों द्वारा उपयोग में लाया जाता था ।

मेरा केन्द्र सरकार से विशेष अनुरोध है कि जनहित में इस फार्म में पुनः कृषि कार्य प्रारंभ करने का आदेश देने की कृपा करें ।

(vii) Need to doubling of Daund-Manmad railway line in Maharashtra.

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर): मैं आपका ध्यान अहमदनगर (महाराष्ट्र) की ओर दिलाना चाहता हूं ।

दौंड-मनमाड रेल लाईन पर अहमदनगर एक बड़ा स्टेशन है । यहां रक्षा मंत्रालय का तथा ''डी.आर.डी.ई.'' वाहनों का जांच केन्द्र है । भारत के सबसे बड़े धार्मिक एवं पर्यटक स्थल शिर्डी और शनि-शिंगणापुर तथा मेहेराबाद अहमदनगर के नजदीक है । यहां से गुड्स ट्रेन द्वारा सब्जियां, अनाज, फ्रूट, सीमेंट, फर्टिलाइजर्स तथा मिलिट्री का आवश्यक सामान का आवागमन होता है और अहमदनगर के नजदीक ही अकोलनेर गांव के भारत पेट्रोलियम का एक बड़ा टर्मिनल कार्यरत है । उत्तर भारत को दक्षिण भारत से जोड़ने का यह सबसे नजदीक मार्ग भी है । कुंभ मेले के दौरान लाखों की संख्या में श्रद्धालु आते हैं । कुंभ मेले में पावन स्नान करने के बाद वही श्रद्धालु शनि-शिंगणापुर दर्शन हेतु पधारेंगे । इसलिए सरकार द्वारा अभी से अपेक्षित कदम उठाने की आवश्यकता है । यदि प्रयास किया जाए तो रेल आमदनी में और बढ़ोत्तरी हो सकती है ।

मेरा निवेदन है कि शिर्डी, शिंगणापुर में आने वाले पर्यटकों की बड़ी संख्या को देखते हुए दौंड-मनमाड रेल लाइन का दोहरीकरण करें । इस रेल लाइन के दोहरीकरण का 2000-2001 में सर्वेक्षण कार्य पूरा हो गया था । उस सर्वेक्षण में इस लाइन के दोहरीकरण की लागत 522 करोड़ रूपये आंकी गई थी । अतः मेरा केन्द्र सरकार से अनुरोध है कि उक्त रेल लाइन के दोहरीकरण हेतु राशि आगामी रेल बजट में उपलब्ध करायें । ऐसी हमारी मांग है ।

(viii)Need to conduct archaeological excavations of 'Harsayan Stupa' in district Begusarai, Bihar.

डॉ. भोला सिंह (नवादा): बिहार राज्य के अंतर्गत बेगूसराय जिले के गढ़पुरा प्रखण्ड में जयमंगलागढ़ और नौलागढ़ दो पुरातात्विक, ऐतिहासिक स्तूप स्थल हैं । यहां बुद्ध एवं पालकालिक शासनकाल की ऐतिहासिक आकृतियां सूरज की रोशनी प्राप्त करने के लिए छटपटा रही हैं । बुद्ध काल के तीन बड़े-बड़े स्तूप हैं जिनमें एक हरसायन स्तूप है जिसे काल और समय ने उसके अस्तित्व को खरोंच कर रखा है । उसके गर्भ में छठी शताब्दी ई. पूर्व के असंख्य प्रतीक चिह्न हैं जो इतिहासकारों को मिले हैं । बेगूसराय पूर्व में अंगुतरूप कहलाता था । इन स्तूपों में तत्कालीन समाज के मनुष्यों की लाश दफनाई जाती थी और स्तूप में रखे जाते थे । इस काल में महात्मा बुद्ध अपने 1260 बौद्ध भिक्षुओं के साथ आए थे और ठहरे भी थे । मैं माननीय प्रधानमंत्री, भारत सरकार से अपेक्षा करता हूं कि वे पूरे प्रखण्ड जो बेगूसराय जिले के अंतर्गत है, में हरसायन स्तूप की पुरातात्विक खुदाई करवाने की व्यवस्था करें । उसका ऐतिहासिक विश्लेषण हो ताकि देश के वर्तमान को उज्ज्वलतम स्वरूप को आत्मसात करने में यह खुदाई सकारात्मक सहयोग कर सके ।

(ix)Need to convert Seoni-Chhapara-Lakhnadon rail-line in Madhya Pradesh into broad Gauge.

श्री के.डी. देशमुख (बालाघाट): मध्य प्रदेश में मेरे संसदीय क्षेत्र सिवनी-बालाघाट नक्सल प्रभावित आदिवासी बहुल अति पिछड़ा क्षेत्र है । दक्षिण पूर्व मध्य रेलवे के अंतर्गत सिवनी-छपारा-लखनादौन ब्राडगेज नई रेल लाइन की मांग जनता द्वारा वर्षों से की जा रही है । इस ब्रॉडगेज रेल लाइन को जोड़ना जनहित में अति आवश्यक है । इस रेल लाइन के नहीं जुड़ने से औद्योगिक विकास अवरूद्ध हो गया है । इलाके की आम जनता को काफी कठिनाई हो रही है । वर्तमान में छिंदवारा-शिवनी-नैनपुर मंडला तक छोटी रेल लाइन है । इसे गत वर्ष रेलवे ने आमान-परिवर्तन की स्वीकृति दी है तथा बजट में राशि भी प्रदान की । जिले की जनता चाहती है कि सिवनी-छपारा-लखनादौन को ब्रॉडगेज से जोड़ा जाए ।

अतएवं सरकार से आग्रह है कि आगामी रेल बजट में सिवनी-छपारा-लखनादौन को ब्रॉडगेज रेल लाइन से जोड़ने हेतु शामिल किए जाए ।

(x)Need to ensure the cooperation of State Governments to the National Commissions for Scheduled Castes and Scheduled Tribes in connection with their visits to the States

श्री अर्जुन राम मेघवाल (बीकानेर): भारतीय संविधान के अनुच्छेद 338 के अंतर्गत राष्ट्रीय अनुसूचित जाति आयोग की स्थापना की गई और उसी अनुच्छेद में आयोग के दायित्वों का भी उल्लेख किया गया है । इस व्यवस्था के अंतर्गत अनुसूचित जाति के व्यक्ति के अधिकारों के हनन होने पर आयोग को हस्तक्षेप करने की जिम्मेदारी दी गई है । केन्द्र सरकार एवं राज्य सरकारों के लिए किसी भी महत्वपूर्ण विषय पर अलग से निर्णय लेने से पहले राष्ट्रीय अनुसूचित जाति आयोग से परामर्श अनिवार्य किया गया है । अनुसूचित जाति से संबंधित व्यक्तियों को आयोग पर अत्यंत विश्वास और श्रद्धा है । आयोग के द्वारा विभिन्न राज्यों में जाकर समीक्षा की जाती है तथा किसी गंभीर घटना होने पर मौके पर जांच भी की जाती है । इस दौरान ऐसे दृष्टांत सामने आए हैं कि कुछ राज्य सरकारें आयोगों की जांच/समीक्षा में सहयोग नहीं करती हैं और न ही आयोग की टीम को बैठक हेतु स्थान व अन्य आवश्यक सुविधाएं उपलब्ध करवाती है । कुछ जगह तो राज्य सरकारों द्वारा आयोग को किसी प्रकार का शिष्टाचार भी नहीं दिया जाता है, जो अत्यंत खेदजनक है । यदि राष्ट्रीय आयोगों की इस प्रकार उपेक्षा की जाती है तो अनुसूचित जाति के लोगों के अधिकारों की रक्षा करने में परेशानियां तो पैदा होगी ही, साथ ही भारतीय संविधान के संघीय ढांचे की व्यवस्था भी ध्वस्त हो जाएगी ।

मेरा माननीय प्रधानमंत्री जी से अनुरोध है कि ऐसे प्रकरण में हस्तक्षेप करें ताकि संवैधानिक संस्थाएं अपना कार्य सुचारू रूप से कर सकें । इसके लिए कठोर निर्देश देने का कष्ट करें और यह भी सुनिश्चित करने की कृपा करें कि राज्यों में अनुसूचित जाति आयोग और कभी कभार अनुसूचित जनजाति आयोग के साथ घट रही ऐसी घटनाओं की पुनरावृत्ति न हो ।

(xi)Need to protect the interest of small retailers keeping in view the advent of Multinational Companies in the retail sector

श्रीमती सुशीला सरोज (मोहनलालगंज): बहु ब्रांड खुदरा कारोबार में प्रत्यक्ष विदेशी निवेश की सचिवों की समिति की 51 प्रतिशत की सिफारिश से खुदरा बाजार में लगे देश के कोने-कोने में किराना व छोटे-मझोले व्यवसाय करने वाले व्यापारियों तथा कामगारों के हित इस कदम से चरमराने वाले हैं और लगता है कि बहुराष्ट्रीय कंपनियों के कुचक्र में फंस कर दशकों पुरानी यह व्यवस्था दम तोड़ देगी ।

एकल ब्रांड खुदरा क्षेत्र में 51 फीसदी और थोक बाजार में 100 फीसदी की अनुमति एफडीआई को मिली हुई है । परिणामस्वरूप देश में बहुराष्ट्रीय कंपनियों की हिस्सेदारी बाजार पर 15 फीसदी के आसपास है और यदि सचिवों की समिति की संस्तुति को सरकार मान लेती है तो देश के बाजारों में बहुराष्ट्रीय कंपनियों की हिस्सेदारी 15 से बढ़कर 100 फीसदी हो जाएगी जिससे देश का व्यवसाय पूरी तरह प्रभावित होगा और पिछड़ जाएगा ।

मेरा आग्रह है कि एफडीआई की अनुमति देने से पूर्व हर पहलू पर बड़ी सावधानी से विचार हो और सुनिश्चित हो कि छोटे व्यापारियों को इन अनुमति से नुकसान न हो, नहीं तो आगे चलकर परिणाम घातक होंगे ।

(xii)Need to open more ticket counters and provide better passenger facilities at Khurja Railway Station in Gautam Buddha Nagar Parliamentary Constituency, Uttar Pradesh

श्री सुरेन्द्र सिंह नागर (गौतम बुद्ध नगर): उत्तर प्रदेश राज्य के गौतम बुद्ध नगर संसदीय क्षेत्र के अंतर्गत खुर्जा जंक्शन एक महत्वपूर्ण रेलवे स्टेशन है । इस स्टेशन से बड़ी संख्या में रेलगाड़ियों का आवागमन होता है तथा दिल्ली के निकट होने के कारण यहां से प्रतिदिन बड़ी संख्या में यात्री दिल्ली एवं अन्य स्थलों के लिए अपने कामकाज के सिलसिले में आते-जाते हैं ।

लेकिन, इस स्टेशन पर रेल सुविधाओं का भारी अभाव है । हालांकि रेलवे द्वारा यहां पर चार टिकट खिड़कियों की स्थापना एक वर्ष पूर्व की गई थी, मगर इन सभी खिड़कियों में कर्मचारी तैनात न होने की वजह से टिकट वितरण का कार्य अभी तक प्रारंभ नहीं हो सका है । वर्तमान में खुर्जा जंक्शन पर सुबह के समय केवल दो खिड़कियों के माध्यम से ही टिकट बांटी जाती है, जो रेलवे यात्रियों की संख्या को देखते हुए नगण्य है ।

अतः मेरा माननीया रेल मंत्री जी से अनुरोध है कि खुर्जा जंक्शन पर जरूरी मूलभूत सुविधाएं प्रदत्त कराए जाने के साथ-साथ वहां स्थापित की गई सभी टिकट खिड़कियों के माध्यम से रेलवे टिकट बांटने की सुविधा अविलंब उपलब्ध करवाई जाए ।

(xiii)Need to upgrade the road between Maheshkhunt in district Khagaria to Deoghar, Jharkhand via Agwani-Sultanganj Ghat as a National Highway

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य अंतर्गत खगड़िया एवं भागलपुर जिला को विभक्त करने वाली गंगा नदी पर आगवानी-सुल्तानगंज घाट का धार्मिक महत्व है । यह ऐतिहासिक तीर्थ स्थल भी है । यहां अजगेबी नाथ का मंदिर है । यहां गंगा नदी दक्षिण से उत्तर (उत्तरायण) दिशा में बहती है । इसकी प्रसिद्धि के कारण यहां से सावन महीने में प्रति दिन लाखों कांवरिये सुल्तानगंज घाट से गंगा जल भर कर ज्योतिर्लिंग देवघर के मंदिर में जल चढ़ाते हैं । इन श्रद्धालुओं में हिन्दुस्तान के भिन्न-भिन्न प्रदेशों के अलावा बड़ी संख्या में नेपाल देश के भी श्रद्धालु आते हैं । ऐसी मान्यता है कि पौराणिक काल में रावण ने भी सुल्तानगंज घाट से गंगा जल लेकर ज्योतिर्लिंग देवघर में जलाभिषेक किया था ।

अगवानी-सुल्तानगंज घाट, राष्ट्रीय राज्य मार्ग में जुड़ी नहीं रहने एवं गंगा नदी पर पुल नहीं रहने से करोड़ों लोगों को आने-जाने में भारी दिक्कत का सामना करना पड़ता है । अगवानी घाट से 27 कि.मी. की दूरी पर महेशखुंट एन.एच. 107 शुरू होकर एन.एच. 106 होते हुए ईस्ट वेस्ट कोरिडोर से गुजर कर नेपाल देश की सीमा तक जाती है ।

अतः खगड़िया जिला अंतर्गत एन.एच. 107 महेशखुंट से देवघर (वाया अगवानी-सुल्तानगंज घाट) - 132 कि.मी. पथ निर्माण विभाग की पथ को राष्ट्रीय राजमार्ग घोषित कर गंगा नदी के अगवानी-सुल्तानगंज घाट पर पुल निर्माण किया जाए, जिससे झारखंड का उत्तर बिहार एवं नेपाल देश से सीधा संपर्क हो सके ।

(xiv) Need to protect the interests of all BPL families in the proposed Food Security Bill

SHRI D. VENUGOPAL (TIRUVANNAMALAI): People belonging to the poor families of agricultural labourers, landless daily wagers in the rural areas and the poor daily wage earners in the urban areas are greatly benefited by the Public Distribution System with the issue of family ration cards under two categories both BPL and APL. In Tamil Nadu alone, 68 per cent of the families are entirely dependent on essential commodities and food materials distributed through the Public Distribution System. Now, there is an apprehension in the minds of these people all over the country especially in Tamil Nadu that a new formula is being evolved to identify the BPL to bring down the number of these identified families to be reduced to less than 50 per cent than the available total number now. In this context, I urge upon the Union Government to ensure that the poor families so far identified must not be ignored and left in the lurch to fend for themselves which will be against the avowed policies of the Government to ameliorate the sufferings of the poor. I, therefore, request the Union Government to include the BPL families who are in need of subsidized food grains in the Food security legislation in the offing.

(xv)Need to provide safe drinking water in Yavatmal-Washim Parliamentary Constituency, Maharashtra

श्रीमती भावना पाटील गवली (यवतमाल-वाशिम): देश के अलग-अलग जगहों से दूषित पानी की खबरें लगातार मिल रही हैं । इनमें मुख्यतः एक मेरा संसदीय क्षेत्र यवतमाल भी है । यहां पर अनेक तहसीलों के हजारों जलस्रोतों में दूषित पानी जो फ्लोराइडयुक्त है, लोग पीने को मजबूर है । इसकी खबर जिला प्रशासन को दी गई थी लेकिन प्रशासन ने कोई उपयुक्त कदम नहीं उठाया । यवतमाल में लगभग 3 लाख से भी ज्यादा लोग इस आर्सेनिक और फ्लोराइडयुक्त दूषित पानी पीने के लिए मजबूर हैं तथा यवतमाल जिले के अंतर्गत आने वाली तहसीलों मारेगांव, वणी, झरी, केलापुर, घाटची, दारव्हा, गरस, रालेगांव, उमरखेड़ आदि तहसीलों में 70 प्रतिशत जलस्रोत फ्लोराइडयुक्त है । फ्लोराइडयुक्त पानी पीने से भविष्य में यहां के लोगों को अनेक तरह के विकारों का सामना करना पड़ सकता है । पानी की शुद्धता के नाम पर प्रशासन के पास कोई ठोस उपाय नहीं है ।

मेरा सरकार से अनुरोध है कि इसमें केन्द्र सरकार तुरंत हस्तक्षेप करें और ठोस रणनीति बनाकर यवतमाल में लोगों को शुद्ध पानी देने की व्यवस्था सुनिश्चित करें ।

(xvi)Need to include Badaga tribe of Nilgiris district in Tamil Nadu in the list of Scheduled Tribes

SHRI S. SEMMALAI (SALEM): Badagas of Nilgiris District Tamil Nadu are considered as Hill people. Their devotion and tradition reflects the ancient tribal characteristic. Badagas have their ancient dialect called as ‘Badugu’. They do not have any script for ‘Badugu’. Badugu dialect is the cultural identity of their community on the Hills. In the census of 1931 Badagas were classified as Tribe. There is an urgent need to include them in the list of Scheduled Tribes. State Government of Tamil Nadu has written a letter to the Central Government in this regard in 2003. A letter has again been written on 28.7.2011 to Hon’ble Prime Minister for the inclusion of Badagas in the list of Scheduled Tribe. This is an issue which has been pending for a long time. The views of the Tamil Nadu Government has also been obtained. Considering the representation of the said community and the request of Tamil Nadu Chief Minister, I appeal to the Central Government to take immediate action for the inclusion.

(xvii) Need for four-laning and upgradation of roads in Bihar

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य में मुजफ्फरपुर से बड़ौनी, खगड़िया से पूर्णियां, बख्तियारपुर से बरही, पटना से डोभी, आरा से मोहनियां उच्च मार्गों पर संप्रति 15000 पी.सी.यू. से अधिक ट्रैफिक है । अतः बिहार राज्य में राष्ट्रीय राजमार्गों और चार लेन वाली सड़कों की कमी देखते हुए इन सड़कों को चार लेन वाली सड़क और मुजफ्फरपुर-देवरिया-मोतीपुर, फपहा-मीनापुर-शिवहर एवं केवटसा-रूनी-सैदपुर-परसौनी सड़कों को उच्चमार्ग बनाने हेतु आवश्यक कार्रवाई हेतु मैं आग्रह करता हूं ।

(xviii)Need to rename the 'Windsor Place' in Delhi after the name of Shaheed Batukeshwar Datta, the legendary revolutionary who laid down his life for the freedom of the country

SHRI PRABODH PANDA (MIDNAPORE): Recently various newspapers reported a move from the Government authorities to rename Windsor Place in New Delhi after the name of Sir Sobha Singh.

It is always a welcome step on the part of Government to rename any place, road, etc., in the name of Indian personalities instead of personalities of British Imperialist rulers of our motherland.

It will be more prudent if the Windsor Place is named after some great Indian revolutionary who laid down his or her life for the country.

I, therefore, demand that the Government must rename the Windsor Place' under NDMC area of New Delhi after the name of Shaheed Batukeshwar Datta, the legendary revolutionary and compatriot of Shaheed Bhagat Singh. This would be the befitting homage of country to the memory of Shaheed Batukeshwar Datta who entered into martyrdom for the freedom of the country.

(xix)Need to provide reservation benefits to the Scheduled Tribes under Delhi Government.

DR. KIRODI LAL MEENA (DAUSA): The member of the tribal communities notified in the States and Union Territories were enjoying the reservation benefits of the vacancies in posts and services under the Government of NCT of Delhi till the Hon'ble Supreme Court pronounced its judgment in Civil Appeal No. 5092 of 2009 declaring that the dicta in Pushpa case Appeal Civil No. 6-7 of 1998 is an obiter and not lay down any biding ratio. The benefits of the reservation given to the Scheduled Tribes under Government of NCT of Delhi were stopped in the light of said judgment pronounced by the two-judges of Hon'ble Supreme Court setting aside the judgment pronounced by the three judges of Hon'ble Supreme Court in S. Pushpa case stating that on the basis of administrative circular issued or otherwise reservation of ST's can be given in GNCTD more so when the constitutional scheme as contained in Clause (1) of Article 342 of the Constitution of India putting a State and Union Territory in the same bracket. The marginized section has been deprived of the benefits by the decision taken by the Government reducing the reservation to the Scheduled Tribes to 1%. The decision taken by the GNCTD is affecting the tribals across the country and the youth of the marginized section were attracted towards the naxal activities having no employment opportunities.

Recently, the two-judges bench of Hon'ble Supreme court Civil Appeal No. 4494 of 2006 has held that in our view a two-judges Bench of this court could not have held the three-judges Bench in S. Pushpa case to be obiter and per in curium". A very important question of law as to interpretation of Articles 16 (4), 341 and 342 arises for consideration in the appeal. Whether Presidential Order issued under Article 342(1) of the Constitution has any bearing on the State's action in making provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not

adequately represented in the services under the State. The extent and nature of interplay and interaction among Articles 16 (4), 341 (1) of the Constitution is required to be resolved. The fate of entire community has been hanged in balance by the Hon'ble Court using two words 1) dicta Obiter (and incidental observation made by a judge which is not material to the judgment and therefore not binding) i.e. statement which are not part of the ratio decidendi (2) Per in curium (a decision which a subsequent court finds to be a mistake and therefore not a binding precedent).

It is clear that the restriction imposed by two-judges bench in civil appeal no. 24327 of 2005 has been removed. Therefore, it is prayed that existing policy of Government of India to provide reservation benefits to the Scheduled Tribes under Government of NCT of Delhi vide O.M. NO. 7/2/55-SCT dated 14 October, 1955 MHA may be immediately resorted to so that tribal youths living in the isolated places may come into the main stream of the nation.

MR. CHAIRMAN: Item no.15. Shri Basu Deb Acharia.

… (*Interruptions*)

MR. CHAIRMAN: Please take your seat. … (*Interruptions*)

You made your point. Now, go to your place.

SHRI BASU DEB ACHARIA (BANKURA): Nuclear power plant at Jaitapur should be stopped. … (*Interruptions*)

MR. CHAIRMAN: I allow your leader to say something. Mr. Acharia, please sit down.

… (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please take your seats and do not disturb the House. Mr. Acharia, I will give you ten minutes.

SHRI BASU DEB ACHARIA: I will take one minute on this Jaitapur.

MR. CHAIRMAN: No, please take your seat.

14.02 hrs.

At this stage Shri Anand Prakash Paranjpe and some other hon. Members went back to their seats

श्री अनंत गंगाराम गीते (रायगढ़): सभापति जी, जैतापुर न्यूक्लिअर पॉवर प्रोजेक्ट के विरोध में जैतापुर के किसान स्पेशल ट्रेन करके यहां जंतर मंतर पर धरने पर बैठे हुए हैं। वहां न्यूक्लिअर पॉवर प्रोजेक्ट को लेकर पूरे कोंकण क्षेत्र में आज लोगों में आतंक व्याप्त है। लोगों के मन में भय है और इसके प्रति क़ड़ा विरोध है। वहां की जनता इस न्यूक्लिअर पॉवर प्रोजेक्ट को नहीं चाहती है। फिर भी भारत सरकार वहां पर जबर्दस्ती यह प्रोजेक्ट लगाना चाहती है। वहां पर आंदोलन हो रहे हैं। एक किसान की हत्या भी हो गई है जिसे महाराष्ट्र की पुलिस ने गोली मार कर खत्म कर दिया था। यह आंदोलन और भी तेज हो जाएगा, ऐसी स्थिति में जबकि जैतापुर से आकर हजारों किसान यहां पर न्यूक्लिअर पॉवर प्रोजेक्ट के खिलाफ धरने पर बैठे हुए हैं और सरकार अपनी मनमानी कर रही है, सरकार ज्यादती कर रही है। यह खतरा केवल कोंकण क्षेत्र के लिए ही नहीं है बल्कि गोआ से लेकर कोंकण और मुम्बई तक के लिए सबसे बड़ा खतरा है। एक-एक न्यूक्लिअर पॉवर प्रोजेक्ट का एक-एक रिएक्टर, एक-एक बम वहां पर है और आज इस देश को सबसे बड़ा खतरा आतंक का है। रोजाना हमले हो रहे हैं। 13 जुलाई को मुम्बई में तीन-तीन सीरियल बम ब्लास्ट

हो गये। आज भी हमारे यहां आगाह किया जा रहा है कि आप सतर्क रहिएगा। किसी भी समय मुम्बई पर फिर हमला हो सकता है। ऐसी स्थिति में जब यह न्यूक्लिअर पॉवर प्रोजेक्ट लगेगा क्योंकि जो सुनामी जापान के अंदर आई, उससे सारी दुनिया में जहां पर भी न्यूक्लिअर पॉवर प्रोजेक्ट हैं, वहां सारे देश आज उस पर पुनर्विचार कर रहे हैं। वे न्यूक्लिअर पॉवर प्रोजेक्ट बंद करना चाहते हैं। ऐसी स्थिति में भारत सरकार देश की जनता की सुरक्षा के साथ खिलवाड़ करना चाहती है और जबर्दस्ती यह न्यूक्लिअर पॉवर प्रोजेक्ट लगाना चाहती है। इसलिए हमारा उसके लिए विरोध है।...(व्यवधान) जो जनता यहां धरने पर आकर बैठी है, उस जनता की भावना का हम सभी को सम्मान करना चाहिए और सरकार को वहां न्यूक्लिअर पॉवर प्रोजेक्ट नहीं लगाना चाहिए और हमेशा के लिए उसे रद्द करना चाहिए।...(व्यवधान)

MR. CHAIRMAN: You made your point. You may associate with him.

श्रीमती सुषमा स्वराज (विदिशा): सभापति जी, जो विषय अनंत गीते जी ने उठाया है, अपने पूरे दल की तरफ से मैं इस विषय के साथ सम्बद्ध हूं और सरकार से निवेदन करती हूं कि फुकुशिमा की घटना के बाद सिविल न्यूक्लिअर एनर्जी के पूरे के पूरे विषय पर हमें पुनर्विचार करने की आवश्यकता है। उसके बाद ही हम आगे बढ़ें। पहले इस पर पुनर्विचार करके एक बहुत ही समुचित नीति हम बनाएं। उसके बाद कोई आगे निर्णय लें, तब तक तमाम चीजें रोक देनी चाहिए।

SHRI BASU DEB ACHARIA : Thousands of people from Maharshtra have come today to protest against setting up of a nuclear plant at Jaitapur.

MR. CHAIRMAN : That has already been said. You just associate yourself with it.

SHRI BASU DEB ACHARIA: I demand, after Hukushima accident, after tsunami in Japan, the Government should review and scrap the setting up of a nuclear power plant at Jaitapur in Maharashtra forthwith.

SHRI SHARAD YADAV (MADHEPURA): We associate ourselves with this issue.

MR. CHAIRMAN: Sarva Shri Arjun Ram Meghwal, M.B. Rajesh, Khagen Das, Dr**.** Tarun Mandal, Prashant Kumar Majumdar, Sheikh Saidul Haque and P. Karunakaran also associate themselves with this issue.

श्री अनंत गंगाराम गीते : हम इसके विरोध में आज सदन का बहिष्कार करते हैं।

14.07 hrs.

Shri Anand Gangaram Geete and some other hon. Memebrs then left the House

… (*Interruptions*)

MR. CHAIRMAN: The House shall now take up Item No.15, Discussion under Rule 193.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Before the discussion starts..… (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please sit down. Do not disturb the House.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) …[*]

SHRI PAWAN KUMAR BANSAL: I only wish to make one small submission to the House and to you that out of six days of sitting that we have had so far, we have lost two full days and a half day. Today, I am happy that we are beginning discussion now as it was desired by the Opposition. My only point is that we have a lot of Government business listed up and for today also we have Bills in the List of Business. I request that we limit time for the discussion under Rule 193. The normal time under the rules for such a discussion is two hours. We may take at the most three hours.… (*Interruptions*)

MR. CHAIRMAN: Please do not disturb him.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: You may kindly agree to extend the sitting beyond six o'clock also. But we would certainly like to take up at least one Bill today which was actually taken up the day before when the discussion had begun,

[*] Not recorded.

but could not be completed. That is my request and the Bill may also be taken up for consideration and passing today.

The only other request I would make is that it pains us all and it saddens us all that we lost some time today also. Members had prepared their questions and the Ministers had come prepared. Today, at least a full discussion must go on in a very dispassionate manner so that we hear each other. I am making this appeal to the hon. Members on the other side as also to the hon. Members on this side that we continue with the discussion and have the patience to finally hear the reply from the hon. Minister.… (*Interruptions*)

MR. CHAIRMAN: The time allotted for discussion, if the House agrees, is three hours.

SHRI BASU DEB ACHARIA (BANKURA): How can within three hours we complete it?

SHRI PAWAN KUMAR BANSAL: We have the rules before us. The rule stipulates two hours.

SHRI GURUDAS DASGUPTA (GHATAL): I raise an objection. Such an important issue cannot be discussed only in three hours. It is impossible. If you want to scuttle the discussion, you do it.

SHRI PAWAN KUMAR BANSAL: This is no way of honoring the decision of the Chairman. Everywhere they say that they are not being permitted to speak; you are scuttling the debate; they ask for the debate…… (*Interruptions*)

MR. CHAIRMAN: Let us not waste the time like this. Shri Basu Deb Acharia may please start the discussion.

SHRI GURUDAS DASGUPTA : What is your ruling?

MR. CHAIRMAN: So far it is three hours. If time is needed, we will see. Everybody will be allowed to speak. Do not worry. You will get your time.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA : You need not be kind to me. You need not be kind to any speaker. The position is not whether I would be allowed to speak or

not. But my point is whether on such an important subject you are going to limit it to three hours. You have to tell us. It cannot be like that. What is the opinion of the Chair?

MR. CHAIRMAN: Please sit down. You made your point.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: I have one other submission. Take up Item No.13 first. You may begin with Item No.13, complete it within half-an-hour. Then take four or five or six hours for the discussion under Rule 193. We sit up to 10 o'clock. On Item No.13, your Member was speaking.

MR. CHAIRMAN: If the House agrees, I think we could take up Item No.13.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Let us first take the Bill. Then, we can sit up to 10 p.m. … (*Interruptions*)

MR. CHAIRMAN : If the House agrees, we will take up item no. 13.

… (*Interruptions*)

MR. CHAIRMAN: Then, you will get your time. Then, it will go up to midnight.

… (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): इतना बड़ा भ्रष्टाचार का मुद्दा है और यह चर्चा को सीमित करना चाहते हैं। ...(व्यवधान)

श्री पवन कुमार बंसल : दस बजे तक बैठे रहेंगे। ...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : इस पर चर्चा गवर्नमैन्ट का सजेशन है, वरना वह भी न हो...(व्यवधान) गवर्नमैन्ट चर्चा से भाग रही है। ...(व्यवधान)

श्री पवन कुमार बंसल : आप गलत बात कह रहे हो...(व्यवधान)

MR. CHAIRMAN: If the House agrees, we can take up item no. 13.

… (*Interruptions*)

MR. CHAIRMAN: Then, you can take your time.

… (*Interruptions*)

MR. CHAIRMAN: No cross-talk please. Please sit down.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … [*]

श्री पवन कुमार बंसल : आप दो बात करते हो, आपकी इसमें मास्टरी हो गई है।...(व्यवधान)

सभापति महोदय : प्लीज, बैठ जाइये।

…(व्यवधान)

SHRI PAWAN KUMAR BANSAL: You can interpret it in your own way. … (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन : आप संसद भी चलाना चाहते हैं और चर्चा से भी भाग रहे हैं...(व्यवधान) आप चर्चा कराना चाह रहे हैं और चर्चा का टाइम भी सीमित कर रहे हैं, ऐसा कैसे होगा? इस पर तीन घंटे की चर्चा से कुछ नहीं होगा। भ्रष्टाचार का इतना बड़ा इश्यु है और आप चर्चा के टाइम को लिमिट करना चाहते हो।...(व्यवधान)

MR. CHAIRMAN: Hon. Members, please do not disturb the House now.

… (*Interruptions*)

श्री शरद यादव (मधेपुरा): सभापति महोदय, समय के बारे में निश्चित तौर पर दोनों तरफ चिंता है और जो समय बंसल जी कह रहे हैं, उसमें मुश्किल पड़ेगी। निश्चित तौर पर जो आपका बिल है, उसे भी हम लोग अकोमोडेट करेंगे, लेकिन आप यह मान लीजिए कि इस पर पूरा देश बेचैन है, इसलिए आपको इसमें थोड़ा समय जरूर बढ़ाना चाहिए, यही मेरा आपसे निवेदन है। … (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please do not disturb the House now.

… (*Interruptions*)

MR. CHAIRMAN: For that reason, we could have taken item no. 13 first and then we may take up item no. 15. In such a case, we would have a lot of time.

… (*Interruptions*)

सभापति महोदय : वह बाद में कर सकते हैं, फिर आइटम नम्बर 15 आयेगा।

…(व्यवधान)

MR. CHAIRMAN: You will get more time also.

---

[*] Not recorded.

… (*Interruptions*)

MR. CHAIRMAN: If the House does not agree, then so far it will be three hours. Then, we will see later because we have to conduct the other Business also.

Shri Basu Deb Acharia.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Let them only assure that – you give four hours for this discussion – they will sit from 6 pm to 7 pm to take up other item. … (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन : आप इस पर चर्चा चलाइये…(व्यवधान)

श्री पवन कुमार बंसल : चर्चा छः बजे तक रख लीजिए…(व्यवधान) किसी ढंग की बात आपने नहीं माननी है, आपने कुछ भी नहीं मानना है। काम नहीं होने देना है। आपने यह संकल्प कर लिया कि काम नहीं होने देना है।…(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) …[*]

MR. CHAIRMAN: Shri Basu Deb Acharia will speak now. We have already lost 15 minutes, doing nothing.

---

[*] Not recorded.

14.13 hrs

DISCUSSION UNDER RULE 193

Commonwealth Games (CWG), 2010

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir, the way Shri Suresh Kalmadi became the Chairman of Organising Committee of CWG 2010 was a monumental fraud. We are given to understand by Minister of Youth Affairs and Sports that there was no way out and the decision to make Shri Suresh Kalmadi as Chairman was binding on UPA Government. If it was so, then why was the Group of Ministers constituted? If it was so, then how did Shri Kalmadi write to the PM on 26.10.2004 suggesting that he should be the Chairman of the Organising Committee while the Minister of Youth Affairs and Sports should be the Chairman of the Steering Committee? If there was no way out except to make Shri Suresh Kalmadi the Chairman, how has the Prime Minister also stated and opined that Shri Suresh Kalmadi should be made the Chairman of the Organising Committee?

It is also a fact that late Shri Sunil Dutt, the then Minister of Youth Affairs and Sports, wrote to the Prime Minister and the Chairman of the Group of Ministers (GoM) about the way the original bid document was changed and the structure was altered in order to become the Chairman of the Organising Committee (OC).

Finally, on 29 January 2005, in the third meeting of the GoM, the views of the PMO were endorsed by GoM, and it was decided that OC should be headed by Shri Kalmadi. So, it was with full knowledge of the Prime Minister. Why such a decision was taken to make Shri Suresh Kalmadi the Chairman when the Prime Minister knew about it and when it was not binding on the Government? What did Shri Suresh Kalmadi do after becoming the Chairman? He changed the bid document before becoming the Chairman. There was forgery in the updated bid

document, and everything was altered. How the decision to have a Government appointee as the Chairman was changed? How the Organising Committee was converted into a private company? How was Shri Suresh Kalmadi allowed … (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please do not disturb him.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : How was he allowed … (*Interruptions*)

MR. CHAIRMAN: Please do not disturb him further.

… (*Interruptions*)

SHRI BASU DEB ACHARIA: How was he allowed to change the structure further?

We have seen and we have discussed in the Monsoon Session of last year, and we pointed out various irregularities which were there in the preparation of the Common Wealth Games (CWG) and how all the rules were thrown to the wind; how the money had frittered away; and how certain companies were favoured thereby, there was humongous loot of public money, which we have seen in the preparation of the CWG, 2010. … (*Interruptions*)

MR. CHAIRMAN: Please address the Chair.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : In his statement, the Minister of State of the Ministry of Youth Affairs and Sports has stated : "…However, the bid document was inexplicably changed to delete the words 'Government Appointee' in respect of the Chairman…" How did this happen?

Who did this? Was it done with the full knowledge of the Prime Minister or not? Why did the Prime Minister, during this period, remain silent when such irregularities involving corruption were taking place to such an extent? … (*Interruptions*)

MR. CHAIRMAN : Please do not disturb him. Please stop the cross-talk.

(Interruptions) …[*]

MR. CHAIRMAN: Nothing will go on record. Shri Acharia, please continue.

SHRI BASU DEB ACHARIA : The Prime Minister should own the responsibility. For what had happened during the Commonwealth Games' preparation, all the corruption, scams and irregularities that have been committed, the Prime Minister should own the responsibility.

Yesterday, Sir, I have seen three heavy-weight Ministers appear before the Press in order to defend the indefensible, as if nothing has happened. …(*Interruptions*) It is also quite surprising, I do not wonder, when they attacked a constitutional authority like the Comptroller and Auditor General (C&AG). Whenever they find any report of the Comptroller and Auditor General of India against them or not in favour of them, they criticize C&AG saying that the Comptroller and Auditor General is interfering with the policy matter. If all these irregularities come from the policy, which is being adopted by this Government, definitely, there will be a reference to the policy also.

Sir, how much profit was given to a public sector company? It may be a public sector company, but it has got Rs. 126 crore profit. This was the profit earned by the public sector unit, the Electronics Corporation of India Limited (ECIL).

Then, Rs. 1.1 lakh price was paid for the purchase of a single B-type oxygen cylinder with flow meter. The market price of this equipment was Rs. 6,405… (*Interruptions*)

SHRI SANJAY NIRUPAM (MUMBAI NORTH): Sir, I am on a point of order.

MR. CHAIRMAN: What is your point of order? Mr. Acharia, just wait a minute.

SHRI SANJAY NIRUPAM : Sir, I wish to raise my point of order under the rule 175 of the Rules of Procedure and Conduct of Business in Lok Sabha. महोदय, अंडर द रूल 175 ऑफ दी रूल बुक ऑफ लोकसभा क्या बसुदेव आचार्य जी सीएजी की रिपोर्ट कोट कर रहे हैं,

---

[*] Not recorded.

अगर वे सीएजी की रिपोर्ट कोट कर रहे हैं तो रूल नम्बर 175 पढ़ लीजिये। हम सीएजी की हर रिपोर्ट को सबसे पहले पीएसी में भेजते हैं और ऐसा कौल एंड शकधर बुक में साफ-साफ शब्दों में लिखा हुआ है।...(व्यवधान) अगर सीएजी की रिपोर्ट कोट करनी है तो हमें कोई दिक्कत नहीं है।...(व्यवधान) महोदय, मुझे आपकी रूलिंग चाहिए।

MR. CHAIRMAN: I will give my ruling.

… (*Interruptions*)

SHRI SANJAY NIRUPAM : If he is quoting from the C&AG's report, then there should be a ruling from the Chair. That is what I demand from you. महोदय, मुझे आपकी तरफ से रूलिंग चाहिए कि क्या सीएजी को कोट कर सकते हैं, क्या सीएजी की रिपोर्ट डिस्कस कर सकते हैं?...(व्यवधान) We do not have any problem in that, but we need a ruling from the Chair. That is what my demand is.… (*Interruptions*) इसमें आपको क्या दिक्कत है? अगर आप सीएजी की रिपोर्ट कोट कर रहे हैं तो मुझे चेयरमैन की रूलिंग चाहिए कि क्या सीएजी की रिपोर्ट पर हम डिस्कशन कर सकते हैं?...(व्यवधान)

MR. CHAIRMAN: Please sit down now.

… (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन : महोदय, इन्होंने एक बार बोल दिया, ठीक है। ये रूलिंग पार्टी के हैं तो क्या ये बार-बार खड़े हो जायेंगे? इन्होंने एक बार बोल दिया, ठीक है, उस पर आप अपनी बात कहिये। एक ही बात को ये कितनी बार कहेंगे?...(व्यवधान)

MR. CHAIRMAN: I will give my ruling.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : When the price of oxygen cylinder which was Rs. 6,405, how was given? They have given Rs. 1,01,000.

Whose money was this? It was public money. The unit price of retractable chair is Rs. 17,566 which was bought from Nusli Comfort altogether, and 2,336 chairs were bought from consortium. The market price was Rs.1,850. But it was bought at Rs. 17,566. Can you challenge?

… (*Interruptions*)

MR. CHAIRMAN : Shri Acharia Ji, just a minute. There have been instances and as a special case, this has been allowed. Shri Basu Deb Acharia ji, you can continue.

SHRI BASU DEB ACHARIA: The test Report came only on 29th October, 2010 i.e. after two weeks after commonwealth games. Rs. 4.8 crore was spent. It was the people's money. When one fourth of the population of our country are starving and are going to the bed with empty stomach and here, they have wasted such a huge amount. For setting up of a sports facility at Jamia, Rs. 2.5 crore was spent which was not even the games training venues. For Rugby, Rs. 22 crore was spent. Later, it was converted into cricket field. The cost of setting up a Delhi Jal Board plant was Rs. 35.2 crore. The Water Treatment Plant was set up at Games Village at Rs. 35.2 crorewhich is of no use after games and remained shut.

The three Ministers appeared before the press to defend the indefensible. We demanded and propriety demands that Chief Minister of Delhi, Shrimati Sheila Dixit should resign. Why have we demanded? We generally do not demand the resignation of MPs. During 34 years, there is not a single allegation against any Minister of West Bengal and, we have never demanded any resignation.

MR. CHAIRMAN: Hon. Member, please address to the Chair.

SHRI BASU DEB ACHARIA : There is no allegation during 34 years against any Minister of West Bengal. I can challenge. How the money was spent? For renovation, Rs. 44,459 crore was spent. We have no money to introduce universalization of Public Distribution System but have money for renovation at huge costs.

MR. CHAIRMAN: If you have finished your speech, I will call the next Member. Please address to the Chair.

SHRI BASU DEB ACHARIA : Now their argument is that on the basis of CAG Report, no action can be taken. Chief Minister cannot be asked to resign on the basis of CAG Report because it will go to the PAC and we know that what the Ruling Party Members are doing in PAC.

We have seen that in the case of 2G spectrum report what they have done there. The Minister has stated that just after successful completion – we also share that it was a successful completion of Delhi CWG 2010 -- the Shunglu Committee was constituted. I can refer to the Shunglu Committee Report.

MR. CHAIRMAN : Please do not correct the hon. Member.

SHRI BASU DEB ACHARIA : The Delhi Government, the Municipal Corporation of Delhi and the New Delhi Municipal Council were in-charge of 25 specific CWG projects relating to road transport, flyovers, foot-bridges, streetscaping, tourist infrastructure etc. In all, the Shunglu Committee identified 52 projects that were under construction before CWG involving an amount of Rs.7,156 crore.

MR. CHAIRMAN: Please do not disturb him.

SHRI BASU DEB ACHARIA : The HLC Report scrutinizes only 19 out of 25 involving an expenditure of Rs.3,054 crore. The Report mentioned that the deliberate delays led to escalation of costs and benefited many people involved in the projects. It says that design consultants were given very little time for preparation of design, estimates, lease document of Barapullah Nallah, Saligmgarh bypass. Tenders were invited and at times accepted. … (*Interruptions*)

MR. CHAIRMAN: Please stop commenting. He has a right to pronounce as he wants. Please do not disturb him. Let him pronounce as he wants.

SHRI BASU DEB ACHARIA: Instead of specific procedure, a general panel of pre-qualified contractors were allowed to bid and high value packages were split to enable existing pre-qualified contractors to bid. Arbitrary additions were made in the list of pre-qualified contractors and four contractors captured sixty per cent of PWD works of value on their terms to the detriment of economic efficiency. The Chief Minister has no relation with this. Neither CAG nor Shunglu Committee indicted the Chief Minister. So, she should not resign.

About the street lighting project, it was tendered at a cost of Rs.286 crore which caused losses of several crore. Illuminaries were imported as if these are not available in our country. Illuminaries were bought. What was the cost of it? It was at a cost of Rs.31.07 crore without giving any technical reason for their use. The procurement rate was eight per cent to 183 per cent, higher than the market price.

Still the Chief Minister does not know anything, and without her knowledge, all this had been done! I do not know; yesterday also, Shri Salman Khursheed was attending the Press Conference; Shrimati Ambika Soni was defending the indefensible. There were three Cabinet Ministers, including Shri Kapil Sibal. … (*Interruptions*)

MR. CHAIRMAN : Hon. Member, please address the Chair. Other hon. Members, please stop cross-talking. Please maintain the decorum of the House.

SHRI BASU DEB ACHARIA: Contractors made additional profit of Rs.10.33 crore, in addition to the normal profit which they earned; this is an additional profit. What is the amount of that? It is Rs.10.33 crore. Still the Chief Minister is not liable! The processes were rigged; to keep an Australian firm out Spaceage Switchgears India was favoured in bidding though it had been initially found ineligible. Initially that firm was found ineligible, but surprisingly, that firm was found to be eligible. What might be the reason? The Chief Minister will be able to tell us.

There are a large number of irregularities. Just before the commencement of the Games, a foot over-bridge was constructed at a cost of Rs.10 crore. It was the cost of one foot over-bridge. It was not even inaugurated, or it was inaugurated and then, collapsed. It could not be reconstructed.

The rate of beautification was Rs. 4.8 crore, as against the rate of four-laning of National Highway which is Rs.9.5 crore. The estimated cost of construction of a railway track was Rs.4.1 crore, but for the beautification of the road, not for widening of the road, the cost was Rs.4.8 crore. The average cost of construction of railway track is Rs.4.5 crore, whereas beautification of the road cost Rs.4.35 crore.

Then, renovation and restoration of Connaught Place was envisaged in April 2004. Originally it was estimated at Rs.76 crore. But in May 2005, the cost got escalated. Shrimati Ambika Soni was defending it. It went up nearly nine-fold, to Rs. 671 crore, by 2007. How does, within this period, the estimated cost of Rs.76 crore, go up to Rs.671 crore? … (*Interruptions*)

MR. CHAIRMAN: Hon. Member, please wind up. Please conclude your speech.

SHRI BASU DEB ACHARIA: Within two years how could it increase so much? There is one non-existent company. A number of non-existent companies were involved. The address which was given was a residential address of a person and there was no company. An order was placed with this company. Such kind of frauds have been perpetrated which we have never seen in our country after Independence.

MR. CHAIRMAN : Hon. Member, please conclude.

SHRI BASU DEB ACHARIA: In spite of so much irregularities and so much corruption, the estimates had been escalated abnormally, exponentially. Even the order was placed with a single bidder violating all the rules and norms. All the rules were thrown to the wind. In these circumstances, why should not the Chief Minister of Delhi be made liable for all these irregularities?

MR. CHAIRMAN: Please do not embarrass the Chair. Please conclude now. I will call the next speaker.

SHRI BASU DEB ACHARIA: Sir, one after another scams are taking place during the UPA-2 regime, starting from 2G Spectrum, Commonwealth Games, KG-D6 Basin and Cash for Vote which we saw on 22nd July, 2008 during the Confidence Motion against the UPA-1 Government. Sir, because of the inaction of the Government, inaction on the part of the Prime Minister… (*Interruptions*)

MR. CHAIRMAN: Please conclude now. I am calling the next speaker. You have made your point.

SHRI BASU DEB ACHARIA : Sir, because of the inaction on the part of the Government, the Supreme Court had to intervene.… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER’S OFFICE (SHRI V. NARAYANASAMY): He is going through every aspect.… (*Interruptions*)

MR. CHAIRMAN: Please conclude now. You have already spoken for 30 minutes. You have made your point.

SHRI BASU DEB ACHARIA : Whatever happened during the preparation of CWG-2010 was in full knowledge of the Prime Minister and he remained silent during this whole period. The Prime Minister should own responsibility for the irregularities, corruption, mis-management and *loot*. It is not only a scam but rather *loot* of the public money… (*Interruptions*)

MR. CHAIRMAN: You are repeating the same points. You have made your point. Now, please sit down.

SHRI BASU DEB ACHARIA : For this, the Chief Minister of Delhi, Shrimati Sheila Dikshit should tender her resignation forthwith. Propriety demands that the Chief Minister should tender her resignation immediately.

श्री मनीष तिवारी (लुधियाना): सभापति जी, मैं आपका बहुत-बहुत मश्कूर हूं कि ऐसी ...(व्यवधान) आपको भी इसके बाद बोलना है, तो कृपया शांत बैठें। ...(व्यवधान)ब

MR. CHAIRMAN : Please address the Chair and do not disturb him.

श्री मनीष तिवारी : सभापति महोदय, मैं आपका बहुत-बहुत मश्कूर हूं कि इस बहुत ही महत्वपूर्ण चर्चा पर मुझे अपनी प्रतिक्रिया रखने का आपने अवसर प्रदान किया। एक शायर ने लिखा है - ...(व्यवधान) Mr. Chairman, Sir, I need your protection… (*Interruptions*) ' जुगनू को दिन के वक्त परखने की जिद करें, बच्चे हमारी अहद के चालाक हों।' ...(व्यवधान) ये जो पंक्तियां हैं, भारत का जो संवैधानिक ढांचा है, मैंने उसके संदर्भ में कही हैं। यह जो सारी व्यवस्था है, इस सारी व्यवस्था की जननी भारत का संविधान है।..(व्यवधान) जितनी संस्थायें हैं, वे संविधान के समक्ष काम करती हैं। अगर बच्चे जननी को परखना शुरू कर दें, तो अराजकता और विनाश पूरे देश में फैलेगा। ...(व्यवधान) संस्कृत का एक श्लोक है - 'जननी जन्मभूमिश्च स्वर्गादपि गरीयसी।' ...(व्यवधान) क्योंकि एक बहुत महत्वपूर्ण मुद्दे पर चर्चा हो रही है, तो एक संज्ञान और परिप्रेक्ष्य में होनी जरूरी है।

MR. CHAIRMAN: Hon. Members, please do not disturb him because the same thing will happen when your Member is going to speak.

… (*Interruptions*)

MR. CHAIRMAN: Please maintain decorum so that he could speak. You will get your time to speak. Please continue.

SHRI MANISH TEWARI : Thank you, for affording me the protection. इस बहस की बुनियाद क्या है? ...(व्यवधान) इस बुनियाद की बहस यह है कि सीएजी ने ...(व्यवधान) इसके बाद आपके वक्ता को भी बोलना है, फिर मत कहिएगा। ...(व्यवधान) सीएजी ने एक टिप्पणी की है कि श्री सुरेश कलमाड़ी की जो नियुक्ति है, उसकी स्वीकृति प्रधानमंत्री कार्यालय ने दी। ...(व्यवधान) मैं एक बहुत बुनियादी सवाल उठाना चाहता हूं और वह बुनियादी सवाल यह है कि क्या सीएजी को नियुक्ति की प्रक्रिया के ऊपर और जो नीति का चयन है, उसके ऊपर टिप्पणी करने का अधिकार है? ...(व्यवधान) यह बुनियादी सवाल इस सदन में मैं उठाना चाहता हूं। ...(व्यवधान) आज इसके ऊपर कोई न कोई फैसला होना चाहिए।

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … *

---

* Not recorded.

MR. CHAIRMAN: There is nothing unconstitutional in what he has spoken. Please sit down.

(Interruptions) ...[*]

श्री मनीष तिवारी: सभापति महोदय, अगर इनको नहीं सुनना है, ...(व्यवधान) अगर इनमें सुनने की क्षमता नहीं है तो ये बाहर जा सकते हैं। ...(व्यवधान) निशिकांत दुबे जी, आप बैठ जाइए। ..(व्यवधान)

SHRI NISHIKANT DUBEY (GODDA): Sir, I am on a point of order… (*Interruptions*)

MR. CHAIRMAN: I will not allow you from here, please go to your seat.

श्री मनीष तिवारी : सभापति जी, मैं यह कह रहा था कि ...(व्यवधान) उसके ऊपर निर्णय हो चुका है।

MR. CHAIRMAN: Hon. Members, please sit down. Under what rule, you want to raise the point of order?

SHRI NISHIKANT DUBEY: Under Rule 174.

श्री मनीष तिवारी : इसमें क्या है?

SHRI NISHIKANT DUBEY: Sir, according to Rule 174:

> "The Speaker shall decide whether resolution or a part thereof is or is not admissible under these rules and may disallow any resolution or a part thereof when in his opinion it is an abuse of the right of moving a resolution or calculated to obstruct or prejudicially affect the procedure of the House or is in contravention of these rules."

MR. CHAIRMAN: What is your point?

SHRI NISHIKANT DUBEY: If he is saying something against C&AG that is an abuse because that is not my appointment. It is the Government of India appointment and that is a constitutional appointment. That way, it is an abuse of the Constitution. So, if he is accusing C&AG, it is not proper and it is against the fervour of the Constitution.… (*Interruptions*)

MR. CHAIRMAN : You have made your point. You please sit down.

… (*Interruptions*)

[*] Not recorded.

SHRI VIJAY BAHADUR SINGH (HAMIRPUR, U.P.): Sir, I am on a point of order… (*Interruptions*)

MR. CHAIRMAN: He has got a point of order. Which rule are you quoting?

SHRI VIJAY BAHADUR SINGH : Sir, this is not fair. He should not quote a rule which is not applicable. Rule 174 says:

> "The Speaker shall decide whether resolution or a part thereof is or is not admissible under these rules and may disallow any resolution or a part thereof when in his opinion it is an abuse of the right of moving a resolution or calculated to obstruct or prejudicially affect the procedure of the House or is in contravention of these rules."

Here no resolution is being moved. So, Rule 174 is not applicable.

MR. CHAIRMAN: All right. You made your point. Mr. Tewari, you please continue.

श्री मनीष तिवारी : सभापति महोदय, मैं एक बहुत ही गंभीर और व्यवस्था के प्रश्न के ऊपर इस सदन से मुखातीब हो रहा था कि क्या सीएजी को नियुक्ति की प्रक्रिया और नीति के चयन के ऊपर टिप्पणी करने का अधिकार है या नहीं है? इसके लिए मैं आपका ध्यान आकर्षित करना चाहता हूं। क्योंकि मेरे बहुत ही सम्मानित दोस्त ने संविधान का जिक्र किया है कि इस देश का संविधान सीएजी के बारे में क्या कहता है। आज समय आ गया है कि इस के ऊपर एक विस्तृत बहस होनी चाहिए। आर्टिकल 149 में लिखा है :

> "The Comptroller and Auditor General shall perform such duties and exercise such powers in relation to the accounts of the Union and of the States or any other particular authority."

Here the word 'accounts' is the key word.

इसलिए मुख्य बात यह है कि जब इस सदन में इस संविधान की रचना हुई थी तो कम्प्ट्रोलर एण्ड ऑडिटर जनरल को अख्तियार दिया गया था कि भारत का जो लेखा-जोखा है, भारत का जो हिसाब-किताब है उसकी जिम्मेदारी दी गई थी। उसके बाद 1971 में इसी सदन में सीएजी के अख्तियारों को लेकर एक और कानून बना। उस कानून में फिर से इस सदन में इस बात को दुहराया कि सीएजी को सिर्फ हिसाब-किताब और लेखा-जोखा रखने का अधिकार है। नियुक्ति के ऊपर और नीति चयन के ऊपर टिप्पणी करने का कोई अधिकार नहीं है।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) …[*]

श्री मनीष तिवारी : सभापति महोदय, इस सदन को बहुत ही गंभीरता से इस बात पर चर्चा करनी चाहिए। …(व्यवधान)

MR. CHAIRMAN: Nothing will go on record except what Shri Manish Tewari says.

*(Interruptions) …**

MR. CHAIRMAN: When your turn comes, you can speak. Please sit down.

श्री मनीष तिवारी : सभापति महोदय, संविधान में एक प्रक्रिया है और उस प्रक्रिया के तहत सीएजी की रिपोर्ट राष्ट्रपति को जाती है।

राष्ट्रपति जी से इस सदन में आती है और इस सदन से लोक लेखा समिति (पब्लिक एकाउंट्स कमेटी) को जाती है। पिछले एक साल से आप बहुत ही विचित्र और अदभुत प्रक्रिया देख रहे हैं कि राष्ट्रपति जी के संज्ञान में रिपोर्ट नहीं, सदन के संज्ञान में रिपोर्ट नहीं, लोक लेखा समिति को गई नहीं और सारे देश में उसका प्रचार हो गया।…(व्यवधान) फिर बसुदेव आचार्य जी कहते हैं --

"When I say that the C&AG has a very peculiar way of functioning through peeps, leaks and squeaks, then they say that I am criticising the C&AG. I think, there is a very serious need for this House to have a debate on the doctrine of separation of powers. That is the only way that this country will function."

सभापति महोदय, अब मैं आपको बताना चाहता हूं। जब सीएजी ने टिप्पणी की तो वह टिप्पणी गलत कर दी, क्योंकि जो तीन सबसे महत्वपूर्ण तारीखें हैं, 11.09.2003, सरकार एनडीए की, प्रधान मंत्री जी इनके, 11 सितम्बर, 2003 को होस्ट सिटी कौन्ट्रैक्ट को कैबिनेट मंजूरी देती है। उस कैबिनेट की मंजूरी में सबसे महत्वपूर्ण बात है कि खेल संचालन की सारी जिम्मेदारी इंडियन ओलंपिक एसोसिएशन को दे दी जाती है। …(व्यवधान) मैं आपको पूरी क्रोनोलॉजी पढ़ देता हूं जो कह रहे हैं कि गलत है।

On 14.5.2003 -- the big document was submitted by the Indian Olympic Association which mentions that the Government nominee should be the Chair of the Organising Committee….(व्यवधान) मैं उस पर आ रहा हूं। आप ध्यान से सुनिए।…(व्यवधान) 24th of May, 2003, the then Sports Minister, मैं उनका नाम नहीं लेना चाहता, wrote a letter to Mr. Michael Finn, President of the Commonwealth Games Federation

---

[*] Not recorded.

stating that the Games will be organised in accordance with the constitution, protocol and regulation of the Commonwealth Games Federation.

14.58 hrs.

(Dr. M. Thambidurai *in the Chair*)

अब आप उस तारीख पर आइए जिसका मैं जिक्र कर रहा था।

11.09.2003 – the Cabinet clears the host city contract and the Games management protocol and the authorises the Secretary, Sports to sign the contract in which protocol to, in paragraph 1 mentions, the Federation shall entrust the CGA of the host country with the organisation of the Games. The CGA shall establish an OC which shall have legal status and shall delegate the organisation of the Games to the Organising Committee which shall work in conjunction of the CGA. उसके आगे लिखते हैं -- It is worthwhile to mention that the Commonwealth Games Association in the case of India as per the Commonwealth Games Federation website is the Indian Olympic Association.

मई, 2003 में बिड में एक बात कही जाती है और सितम्बर, 2003 आते-आते राष्ट्रमंडल खेलों का सारा कार्यभार प्रबंधन समिति को दे दिया जाता है। उसके बाद 13 नवम्बर, 2003 को एनडीए सरकार होस्ट सिटी कौन्ट्रैक्ट के ऊपर हस्ताक्षर करती है। होस्ट सिटी कौन्ट्रैक्ट में एक प्रोटोकॉल है। उस प्रोटोकॉल में साफ तौर पर लिखा है। सभापति महोदय, दो फिक्रे हैं जिन्हें मैं आपकी अनुमति से पढ़ देता हूं।

The Federation shall entrust the Commonwealth Games Association of the host country with the organisation of the Games. The Commonwealth Games Association shall establish an OC which shall have legal status and shall delegate the organisation of the Games.

15.00 hrs.

अब मुद्दे की बात है कि यह कांट्रेक्ट साइन करते हैं, करार करते हैं जिसमें खेल के प्रबंधन की सारी जिम्मेदारी प्रबंधन समिति को दे दी जाती है। उसके बाद 1 नवम्बर, 2004 को आईओए में चुनाव होता है। आईओए श्री सुरेश कलमाड़ी को प्रबंधन समिति का अध्यक्ष चुनती है और उनका नाम उस समय लोक सभा में विपक्ष के उपनेता तत्कालीन आईओए के प्रेजीडेंट श्री विजय कुमार मल्होत्रा प्रपोज करते हैं। उस बैठक में अब कौन-कौन शामिल हैं--हमारे प्रदेश से सरदार सुखदेव सिंह ढींडसा, सरदार तरलोचन सिंह हरियाणा

से और श्री अभय चौटाला हरियाणा से। वे क्या कांग्रेस पार्टी के सदस्य हैं या विपक्ष के सदस्य हैं? ...(व्यवधान)

सभापति महोदय, यह बात मैं नहीं कह रहा। ...(व्यवधान) चूंकि आपने सीएजी रिपोर्ट से रैफर करने की अनुमति दी है, तो सीएजी रिपोर्ट के 56वें पेज पर लिखा है कि--

> "The Games would be organized in accordance with the provisions of the CGF Constitution, Protocols and Regulations."

इसलिए यहां पर एक सरकार है, जो अपने सारे अख्तियार प्रबंधन समिति को सौंप देती है। उसकी सबसे बड़ी हिमायत कौन करता है? आप आज का 'हिन्दू' अखबार पढ़िये। 'हिन्दू' और आपका दक्षिण भारत का एक बहुत मशहूर अखबार है, उसके पहले पेज पर लिखा है --

> "This is what Mr. Malhotra said on October 26, 2004, as reported in *The Hindu* of the following day: "It is the prerogative of the IOA to put in place the committee to organize the Games it had successfully bid for…Nowhere in the world, be it Olympic Games or the respective continental games, that the government takes over the organization from the National Olympic Committee."

He has said "Nowhere in the world that Games are taken over by the Government from the National Olympic Committee" He further says:

> "Mr. Malhotra was reported to have blamed the government for "unilaterally" setting up the OC for the Games "in defiance of the Olympic Charter." He said he was not personally opposed to Mr. Sunil Dutt, "but this is complete sidelining of the IOA and that may lead to negative repercussions in the sporting world." In short, he favoured an IOC nominee – who was Mr. Kalmadi – as Chairman of the OC."

I am not saying all these. This is what today's *The Hindu* says. … (*Interruptions*) इस सारे का सार क्या है? इस सारे का सार यह है कि स्वर्गीय खेल मंत्री श्री सुनील दत्त जी ...(व्यवधान) जिनकी आप सब बहुत व्यक्तिगत तौर पर इज्जत करते हैं ...(व्यवधान) प्रबंधन समिति के अध्यक्ष बनना चाहते थे ...(व्यवधान)

MR. CHAIRMAN : Do not make a running commentary as the same thing will happen when your Party Member will speak.

… (*Interruptions*)

श्री मनीष तिवारी : उन्होंने शायद उस बारे में कोई वक्तव्य भी भेजा होगा, लेकिन जो एनडीए सरकार थी, इस एनडीए सरकार ने करार के माध्यम से अपने सारे अख्तियार प्रबंधन समिति को समर्पित कर दिये। ...(व्यवधान) वह बात वहां खत्म नहीं होती। ...(व्यवधान) अगर यूपीए सरकार उस करार के ऊपर ...(व्यवधान)

सभापति महोदय, वह बात वहां पर खत्म नहीं होती। अगर सरकार उसके ऊपर कानूनी कार्रवाई करना चाहती, तो वह कानूनी कार्रवाई के अख्तियार भी अमेरिका और इंग्लैंड की अदालतों को दे दिये। ...(व्यवधान)

एनडीए सरकार ने कानूनी कार्रवाई करने के अपने अधिकार भी छोड़ दिए। The arbitration will take place according to the laws of England. This is what is written in the contract. इसलिए अपने सारे हाथ-पांव काटकर इन्होंने प्रबंधन समिति की झोली में डाल दिए। मैं किसी का नाम नहीं लेना चाहता हूं, लेकिन हमारे मित्र शाहनवाज हुसैन जी शायद यह कैसे हुआ, क्यों हुआ, उसकी कहानी किसी दिन बयान करेंगे।...(व्यवधान) अगर सारा ढांचा, सारी व्यवस्था इन्होंने बनाई, सारा मसौदा इन्होंने तैयार किया, तो यह बहस आज क्यों हो रही है? मैं बताता हूं कि यह बहस क्यों हो रही है?...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : महोदय, यह ठीक नहीं है।...(व्यवधान)

MR. CHAIRMAN : Hon. Members, please take your seats.

… (*Interruptions*)

MR. CHAIRMAN: Please listen to me. We are taking up this issue very seriously. When so many Members go on giving commentaries, then it disrupts the hon. Member. So, there will not be any seriousness in the debate. Therefore, I would request you to please listen to what he says. When you interrupt other hon. Members, then others will interrupt your Members. That may not look nice.

… (*Interruptions*)

श्री मनीष तिवारी : सभापति महोदय, मैं आपके समक्ष कह रहा था कि फिर अगर ये हालात हैं, यह घटनाक्रम है, तो यह बहस क्यों हो रही है? ...(व्यवधान) इसका साफ-साफ कारण यह है कि कर्नाटक में इन्होंने बलि दी है और दिल्ली में ये बलि लेना चाह रहे हैं। ...(व्यवधान) Tit for tat. इस सारी बहस का औचित्य और सार एक पंक्ति में निकलता है कि द्वेष की भावना से यह बहस हो रही है। अब मैं आपको बता देता हूं कि दिल्ली और कर्नाटक में क्या फर्क है? ...(व्यवधान) जब कर्नाटक में अवैध खनन का कद्दू

कटा था। ...(व्यवधान) जब कर्नाटक में अवैध खनन का कद्दू कटा था, तो... * कर्नाटक के लोकायुक्त की रिपोर्ट,...(व्यवधान) उसके हर पन्ने के ऊपर उस भ्रष्टाचार के छींटे हैं।...(व्यवधान) उस लोकायुक्त की रिपोर्ट के हर पन्ने पर उस कर्नाटक के भ्रष्टाचार के छींटे हैं...(व्यवधान) और दिल्ली में सीएंडएजी की रिपोर्ट में एक टिप्पणी की गयी।...(व्यवधान) उस टिप्पणी की असलियत क्या है कि वर्क्स एडवाइजरी बोर्ड, जो मुख्यमंत्री के अधीन है, उसने स्पेस एज के करार को, कांट्रैक्ट को खारिज कर दिया, तो वह कंपनी दिल्ली हाईकोर्ट में गयी, हाईकोर्ट ने वर्क्स एडवाइजरी बोर्ड के उस फैसले को रद्द करके उनको करार दे दिया। अब मुझे बताइए कि क्या सीएंडएजी को दिल्ली की मुख्यमंत्री के ऊपर या दिल्ली की सरकार पर टिप्पणी करनी चाहिए? 25 पेज के ऊपर, एग्जीक्यूटिव समरी में टिप्पणी है। आप पूरा बाइसवां चैप्टर पढ़िए, इसकी कहानी ही कुछ और है जो ...(व्यवधान) * मैं बहुत जिम्मेदारी से कहना चाहता हूं कि यह ...(व्यवधान) * मैं एक बात और इस सदन से पूछना चाहता हूं। यहां बहुत वरिष्ठ सदस्य बैठे हैं। क्या सीएंडएजी की रिपोर्ट ब्रह्म-वाक्य है? अगर सीएंडएजी की रिपोर्ट ब्रह्म-वाक्य है, तो इस लोकलेखा समिति का क्या ऑब्जेक्टिव है? बंद कर देनी चाहिए लोक लेखा समिति, अगर सीएंडएजी की रिपोर्ट की रिपोर्ट ब्रह्म-वाक्य है।

If the C&AG's Report is Gospel's, Mr. Chairman, Sir, then, why we have a Public Accounts Committee? Let us shut it down. Therefore, I think there is a need to err on the side of caution when we decide to make political issues out of inconclusive reports. और अगर आप सीएजी की रिपोर्ट पर ही बहस करना चाहते हैं, उसे ब्रह्म वाक्य मानते हैं, तो फिर आइए उत्तराखंड की रिपोर्ट पर। क्या कहती है उत्तराखंड पर सीएजी की रिपोर्ट कि 44 करोड़ रुपए महाकुम्भ के मामले में गबन कर दिए उत्तराखंड की सरकार ने।...(व्यवधान) आप हिन्दू होकर महाकुम्भ को तो छोड़ देना था। उसका माल भी साफ कर गए।...(व्यवधान) बच्चा-बच्चा राम का, क्या करूंगा मैं शाम का। ...(व्यवधान) राम नाम जपना पराया माल अपना।...(व्यवधान) अगर आपने सीएजी की बात करनी है तो अब आप गुजरात पर आ जाएं। सुजलाम सुफलाम- गुजरात सरकार की एक नीति थी...(व्यवधान)

MR. CHAIRMAN : He can make a reference to it.

... (*Interruptions*)

MR. CHAIRMAN: You can make a reference to it. Do not discuss too much of that Report.

... (*Interruptions*)

* Not recorded.

SHRI MANISH TEWARI : Sir, I am sorry, I cannot hear you.

MR. CHAIRMAN: You can, certainly, refer to it. Do not take up the Report for too much discussion.

… (*Interruptions*)

MR. CHAIRMAN: Do not discuss the Report. You can only make a reference to it. You cannot discuss the Report.

SHRI MANISH TEWARI: I am not going into the merits of the Report.

MR. CHAIRMAN: Do not discuss the Reports. You can only make a reference to the Reports.

SHRI MANISH TEWARI : I am not going into the merits of the Reports. I am only going into the conclusions. सीएजी ने रिपोर्ट दे दी, गुजरात की लोक लेखा समिति ने पाया कि उसमें 500 करोड़ रुपए का भ्रष्टाचार है।...(व्यवधान) गुजरात की सरकार ने क्या किया, चार साल हो गए, विधान सभा के पटल पर उस रिपोर्ट को रखने नहीं दिया और फिर ये सीएजी की बात कर रहे हैं।...(व्यवधान) अब आप आगे आ जाओ, सीएजी की रिपोर्ट नम्बर पांच, साल 2006, उसका मसौदा- एनडीए सरकार के रक्षा सौदे। अब सीएजी क्या कहती है, मैं एक-एक लाइन पढ़ रहा हूं। अनमैन्ड एरियल व्हीकल्स- कितना घाटा, 556 करोड़ रुपए। एम्बरेयर जेट, इनके समय खरीदा गया था, 120 करोड़ रुपए का घाटा। यूक्रेन मिसाइल, 50 करोड़ रुपए का घाटा। Inertial Navigation and Global Positioning System, 30 करोड़ रुपए का घाटा। अभी सभापति महोदय मैंने कफन की, कारगिल की और बंगारू की तो बात ही शुरू नहीं की है।...(व्यवधान) अच्छा, अब आगे आ जाइए।...(व्यवधान)

SHRI VIJAY BAHADUR SINGH : Mr. Chairman, Sir, I would like to draw your attention to Chapter XIII, Rule 179 of the Rules of Procedure and Conduct of Business in the Lok Sabha. It says

> "The discussion on a resolution shall be strictly relevant to and within the scope of the resolution. "

He is discussing Uttarakhand, Kumb Mela, etc. This is discussion on the CWG. So, he should confine himself to the CWG. … (*Interruptions*) Please see Rule 179.

MR. CHAIRMAN: No. Please sit down.

श्री मनीष तिवारी : सभापति महोदय, हमारे बहुत की काबिल दोस्त विजय बहादुर सिंह जी का जो गुस्सा है, वह बहुत जायज है, क्योंकि मैं उत्तर प्रदेश पर भी आ रहा था इसलिए उनका गुस्सा जायज है। सीएजी की रिपोर्ट अभी चार-पांच दिन पहले आई है।

सीएजी की रिपोर्ट अभी चार-पांच दिन पहले आयी है और वह सुश्री मायावती जी की सरकार के बारे में, मूर्तियों के बारे में क्या कहती है कि मूर्तियों के मामले में 1998 करोड़ का घाटा ...(व्यवधान) सभापति महोदय मैं बहुत गंभीर सवाल उठाना चाहता हूं कि क्या इन सीएजी रिपोर्टों को मद्देनजर रखते हुए भारत के राज्यों के सारे मुख्यमंत्रियों को इस्तीफा दे देना चाहिए। कांग्रेस के मुख्यमंत्री के लिए एक मापदंड और विपक्ष के दो मुख्यमंत्रियों के लिए दूसरा मापदंड, यह नहीं चलेगा, मापदंड एक ही चलेगा। मैं बहुत गंभीरता से एक बात कहना चाहता हूं कि जिस देश में हाईकोर्ट के जज बेल की अर्जी को खारिज करते हुए यह कहते हैं कि a politician will do anything to keep his job, even become a patriot. मेरी आपसे यह अपील है और मैं सदन से हाथ जोड़कर यह बात कहना चाहता हूं कि अपनी दाढ़ी इनके हाथ में मत पकड़ाइये, नहीं तो वह दिन दूर नहीं, जब आपको इस सदन पर ताला लगाकर, उसकी चाबी उच्चतम न्यायालय या सीएजी को देकर जानी पड़ेगी।

अंत में, मैं एक शेर से अपनी बात समाप्त करुंगा कि

“ कैसी चली है अब के हवा इस शहर में,
बंदे भी कुछ हो गये हैं खुदा मेरे शहर में”

कृपा करके अपनी दाढ़ी इनके हाथ में न पकड़ाइये।

श्री यशवंत सिन्हा (हज़ारीबाग): सभापति महोदय, मैं अक्सर इस सदन में अपनी बात बहुत आत्मविश्वास के साथ रखता हूं लेकिन आज मैं थोड़ा डरा हुआ हूं। क्यों डरा हुआ हूँ, वह इसलिए कि हमारे सामने हमारे नौजवान दोस्त, खेल मंत्री, श्री अजय माकन जी बैठे हैं, मैं इन्हें अपना छोटा भाई मानता हूं। हमारा इनका बहुत स्नेह का रिश्ता है। कांग्रेस पार्टी में हमारे बहुत मित्र हैं लेकिन कल मैं देख रहा था एक टीवी चैनल में, इन्होंने विपक्ष को धमकी दी और यह कहा कि मेरे पास बहुत सारे दस्तावेज हैं और मैं कल विपक्ष की, भारतीय जनता पार्टी की पोल खोलूंगा। ...(व्यवधान)

मुझे लगा कि मुझे संसदीय परम्पराओं का जो ज्ञान है, उसमें विपक्ष को तो यह अधिकार है कि हम सदन और सदन के बाहर अपनी बात रखें लेकिन मंत्रियों को यह अधिकार नहीं है। मंत्री अपनी बात सदन में रखते हैं और सदन के बाहर कोई मंत्री अपनी बात कहता है जब सदन चल रहा हो, तो वह सदन की अवमानना होती है। ...(व्यवधान)

युवा कार्यक्रम और खेल मंत्रालय के राज्य मंत्री (श्री अजय माकन): महोदय, मेरे संबंध में बात कही गई है, इसलिए मैं एक मिनट बोलने का समय चाहता हूं। मैंने जब लोकसभा में अपना बयान देना चाहा, तो मुझे बोलने नहीं दिया गया। मुझे मजबूर हो कर सदन के पटल पर अपना बयान रखना पड़ा। मैं यहां से राज्यसभा अपना बयान देने के लिए गया, मुझे वहां भी बयान नहीं देने दिया गया और मजबूरन मुझे अपना बयान सभापटल पर रखना पड़ा। उसके बाद अगले दिन मुझे कहा गया कि आप आइए, आपसे राज्यसभा में एक्सप्लेनेट्री क्वैश्चयन-आन्सर्स पूछे जाएंगे। मैं शाम को पांच-साढ़े पांच बजे तैयार हो कर वहां गया, लेकिन शाम को श्री एस.एस. अहलूवालिया के द्वारा मुझसे कहलवा दिया गया कि आज नहीं हम फिर कभी पूछेंगे। अगले दिन मैं फिर गया कि आप मुझसे एक्सप्लेनेट्री क्वैश्चन पूछिए, मैं जवाब देना चाहता हूं। उस समय भी मुझसे नहीं पूछा गया। जब-जब बार मैं कह रहा हूं कि मैं सदन में जवाब देने के लिए तैयार हूं, उसके बाद कल मैंने कहा कि मेरे पास उत्तर है और मैं आपसे विनम्र निवेदन करना चाहता हूं कि आज आप मेरी बात सुनिएगा, तो आप महसूस करेंगे कि मेरे पास ऐसी चीजें हैं, जिससे बहुत सारे लोगों की पोल खुलेगी, इसलिए आपको मेरी बार जरूर सुननी चाहिए।

श्री यशवंत सिन्हा : महोदय, मैं सदन की परम्पराओं की बात कह रहा था। मैंने अभी यील्ड किया, जब मंत्री महोदय खड़े हुए, तो मैं बैठ गया और मैंने उनको अपनी बात कहने का पूरा मौका दिया। इस सदन में जब हम दूसरे सदन का जिक्र करते हैं, तो नाम नहीं लेते हैं बल्कि दूसरा सदन कह कर सम्बोधित करते हैं। इन्होंने राज्यसभा का नाम लिया और श्री अहलूवालिया जी का नाम लिया। श्री अहलूवालिया जी इस सदन के सदस्य नहीं हैं और एक बार फिर इन्होंने संसदीय परम्पराओं का हनन किया है।

महोदय, सदन में जो चर्चा हो रही है, वह मंत्री जी ने जो वक्तव्य 2 अगस्त, 2011 को सदन में दिया या रखा, उसके ऊपर हो रही है। हमारे विद्वान मित्र श्री मनीष तिवारी अभी बोल रहे थे और उन्होंने सीएजी के क्या अधिकार हैं, इस बात से अपनी चर्चा शुरू की थी। उन्हें याद होगा, जब हम लोग सरकार में थे और ताबूत के ऊपर सीएजी ने अपनी रिपोर्ट दी थी, श्रीमती सोनिया गांधी जी को ईश्वर जल्दी स्वस्थ करे, उस रिपोर्ट को लेकर श्रीमती सोनिया गांधी पूरे देश में घूम रही थीं। उस समय क्या इन्हें याद नहीं था कि सीएजी का अधिकार क्या है। मैं कहना चाहता हूं कि हमारे यहां बिहार और झारखंड में एक कहावत है कि मीठा-मीठा गप-गप और तीखा-तीखा थू-थू। ऐसा नहीं चलेगा। अगर स्वीकार करना है, तो सभी सीएजी की रिपोर्ट को स्वीकार करें अगर स्वीकार नहीं करना है, तो सीएजी के अधिकार पर कोई बात मत उठाओ। मेरे वरिष्ठ साथी श्री जसवंत सिंह जी अभी मुझे बता रहे थे कि संविधानिक पदों के ऊपर बैठे हुए लोगों के ऊपर इस सदन में हम विशेष प्रस्ताव के अंतर्गत ही चर्चा कर सकते हैं। अचानक सीएजी के ऊपर, जो आपको सूट नहीं करेगा, उस संस्था को आप मिटा देना चाहते हैं। You are out to destroy every institution of this country.

मैं आपसे कहना चाहता हूं...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … [*]

श्री यशवंत सिन्हा : इन्होंने कहा कि जब सीएंडएजी की रिपोर्ट आएगी तो वह पब्लिक एकाउंट्स कमेटी को जायेगी और जो रिपोर्ट पब्लिक एकाउंट्स कमेटी में जाती है तो ये लोग वहां क्या करते हैं...(व्यवधान) कोई यहां उठकर बोले कि जेपीसी और पब्लिक एकाउंट्स कमेटी का क्या करते हैं ...(व्यवधान) इनको शर्म आनी चाहिए...(व्यवधान) वैधानिक ढंग से चुने हुए पब्लिक एकाउंटस कमेटी के अध्यक्ष का इस्तीफा बाहर मीडिया के सामने जाकर मांगा जाता है...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) …**

---

[*] Not recorded.

श्री यशवंत सिन्हा : क्या यही शोभा देता है। हाई कोर्ट, सुप्रीम कोर्ट...(व्यवधान) सुप्रीम कोर्ट इनके खिलाफ बोलेगा तो यह सुप्रीम कोर्ट के खिलाफ बोलेंगे, सीएंडएजी इनके खिलाफ बोलेगा तो यह सीएंडएजी के खिलाफ बोलेंगे, सीवीसी और सीबीआई इनके खिलाफ बोलेगी तो यह उनके खिलाफ बोलेंगे और पीएसी इनके खिलाफ जायेगी तो यह पीएसी की धज्जियां उड़ायेंगे। इन्होंने संविधान की धज्जियां उड़ाई हैं...(व्यवधान)

MR. CHAIRMAN: Mr. Nirupam, you will have the chance to speak next. Mr. Sinha, you may please carry on.

… (*Interruptions*)

MR. CHAIRMAN: Please sit down.

… (*Interruptions*)

MR. CHAIRMAN: Please sit down.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) …[*]

MR. CHAIRMAN: Please sit down. You will have the chance to speak when your turn comes.

… (*Interruptions*)

MR. CHAIRMAN: Mr. Sinha, you please continue. Nothing else will go on record except what Mr. Sinha says.

(Interruptions) … *

MR. CHAIRMAN: Mr. Nirupam, please take your seat. You are going to speak when you turn comes next. At that time you can put your points. Please do not disturb the House like this.

… (*Interruptions*)

MR. CHAIRMAN: Please sit down now.

… (*Interruptions*)

MR. CHAIRMAN: I cannot run the House like this if you do not cooperate.

---

[*] Not recorded.

… (*Interruptions*)

MR. CHAIRMAN: Please cooperate and let him speak. When your turn comes you can reply to his points at that time.

… (*Interruptions*)

SHRI YASHWANT SINHA : Mr. Chairman, this is not the first time that the Congress Party is doing this, namely, playing with the Constitution and the institutions of this country. They have done it in 1975 and paid the price… (*Interruptions*)

MR. CHAIRMAN: Please listen to him. You can counter him afterwards when your turn comes.

SHRI YASHWANT SINHA : Once again they are going to pay the price for what they are doing to destroy the institutions of this country… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: This is baseless allegation… (*Interruptions*)

श्री यशवंत सिन्हा : सभापति महोदय, मैंने आपसे कहा था कि मेरे बड़े सारे मित्र कांग्रेस पार्टी में हैं। उसी तरह के एक मित्र ने मुझसे कुछ दिन पहले कहा कि इस सरकार ने एक स्ट्रेटेजी बनाई है और वह स्ट्रेटेजी क्या है, वह स्ट्रेटेजी यह है कि जब हम लोग कोई भी मुद्दा उठाएं तो उसे कहीं न कहीं छोटी सी बात में फंसा दो और इस सरकार के कुछ मंत्री हैं, जो सारे कागजों को देखते हैं और सारे कागजों को देखने के बाद कोई छोटा सा एक मुद्दा कहीं पर पड़ा है तो उसे पकड़ लेंगे और सारी डिबेट को डाइवर्ट करने की कोशिश करेंगे। ...(व्यवधान) आप आज की डिबेट को देखिये, आज की डिबेट में क्या हो रहा है, मंत्री महोदय ने दो अगस्त को जो बयान दिये थे तथा कॉमनवैल्थ गेम्स के बारे में बयान दिये थे, आज की डिबेट उसके बारे में हैं।

आज की डिबेट है कॉमनवेल्थ गेम्स् के ऊपर, कॉमनवेल्थ्थ गेम्स् की लूट- खसोट के ऊपर और कॉमनवेल्थ गेम्स् में जो डकैती हुई है, उसके ऊपर है। ये बात को कहां ले जा रहे हैं? सुलेश कलमाडी को किसने अपॉइन्ट किसने किया ...(व्यवधान)

श्री मनीष तिवारी : आपने ही किया था।...(व्यवधान)

श्री यशवंत सिन्हा : किसने अपॉइन्ट किया?...(व्यवधान) सुरेश कलमाडी है कौन?...(व्यवधान) who is Suresh Kalmadi? ...(व्यवधान) आप उनके साथ सेन्ट्रल हॉल में बैठे हुए देखे गए थे, इसलिए आप

उनके लिए दोषी हैं। ऐसे हुआ था, उसके लिए आप दोषी हैं। श्री विजय कुमार मल्होत्रा के बारे में क्या छप गया, उसके लिए उनका नाम लिया जा रहा है, जबकि वे इस सदन में नहीं हैं...(व्यवधान)

श्री मनीष तिवारी : कह दीजिए कि गलत छपा है। ...(व्यवधान)

श्री यशवंत सिन्हा : इस तरह सारे मामले को डॉइवर्ट कर दो इस डिबेट में कि सुरेश कलमाडी को किसने अपॉइन्ट किया? सुरेश कलमाडी को सन, 2009 में लोकसभा का टिकट किसने दिया?...(व्यवधान) क्या भारतीय जनता पार्टी ने दिया? सुरेश कलमाडी को ढोते रहे, ढोते रहे, सिर पर बिठा कर घूमते रहे। आज वही सुरेश कलमाडी भारतीय जनता पार्टी का हो गया? जब वह तिहाड़ जेल चला गया तो भारतीय जनता पार्टी का हो गया...(व्यवधान) सभापति महोदय, मंत्री महोदय ने जो डिबेट शुरू करने की कोशिश की है, उसमें कोई दम नहीं है और न हम उसके विस्तार में जाना चाहते हैं क्योंकि वे डिबेट को डॉयवर्ट कर रहे हैं और घुमराह कर रहे हैं। लेकिन मैं फिर भी सिर्फ दो बातें आपके सामने रखना चाहता हूँ, वैसे तो मेरे पास काग़जात बहुत हैं। श्री सुरेश कलमाडी को, जो कि आज इस सदन में उपस्थित नहीं हैं, बेचारे तिहाड़ जेल में हैं, अगर एक मिनट के लिए मान लीजिए, हालांकि वह बिल्कुल गलत है कि उनको एनडीए की सरकार ने अपॉइन्ट किया था, जो कि बिल्कुल बेबुनियाद है। लेकिन आपने उनको हटाया क्यों नहीं। आपके लिए हमारा बनाया हुआ इतना महत्वपूर्ण है, तो आप खाली कीजिए हम वहां पर आते हैं। ...(व्यवधान) जब आप काबिल ही नहीं हैं,...(व्यवधान) आप सब हमारे ही फैसले पर चल रहे हैं, तो क्यों न हट जाओ। ...(व्यवधान) लेकिन जब सुरेश कलमाडी बदनाम हो गए ...(व्यवधान) किसी फिल्म में गाना था, सलमान भाई यहां पर बैठे हुए हैं, फिल्म के बहुत शौकीन हैं। जब सुरेश कलमाडी की मुन्नी जैसी हालत हो गई ...(व्यवधान) तब उन्होंने आज के अटर्नी जनरल श्री वहानवती का ओपिनियन मांगा, उसकी एक कॉपी मेरे पास है। उसमें उन्होंने कहा है कि "The Attorney General said that Kalmadi was appointed as the Chairman of the OC on the recommendation of the Group of Ministers and hence a call to terminate his tenure as Chairman could be decided by the Government." Which Group of Ministers? Their Group of Ministers..

इस एडवाइज के आधार पर आपने सुरेश कलमाड़ी को कॉमनवेल्थ गेम्स ऑर्गेनाइजिंग कमेटी से हटा दिया। The Commonwealth Games Organizing Committee's work is still in progress. There are still pending bills. जो कॉमनवेल्थ गेम्स ऑर्गेनाइजिंग कमेटी को तय करना है, लेकिन इन्होंने उसे हटा दिया। वर्ष 2011 में ये उन्हें हटा सकते हैं, लेकिन वर्ष 2004 में नहीं हटा सकते थे, वर्ष 2005 में नहीं हटा सकते थे। ऐसा क्यों है, क्योंकि एक प्रोटोकाल के अ[illegible] लिखा हुआ था कि आई.ओ.ए.,

इंडियन ओलम्पिक एसोसिएशन इसे एप्वाइंट करेगा। उसमें भी यह नहीं लिखा हुआ था कि सुरेश कलमाड़ी एप्वाइंट होंगे या आई.ओ.ए. के चेयरमैन एप्वाइंट होंगे, लेकिन इनके हाथ बंध गये। अब मंत्री महोदय कह रहे हैं कि हम क्या करते? मेरे पास उस समय के जितने भी कागजात हैं, कहीं पर भी उन सरकारी दस्तावेजों में इस होस्ट सिटी कांट्रेक्ट और प्रोटोकाल टू का जो प्रावधान है, उसका जिक्र तक नहीं है। मेरे पास प्रधानमंत्री कार्यालय की नोटिंग्स हैं। उनमें कहीं नहीं लिखा है कि एनडीए की सरकार यह तय करके गयी है, इसलिए हमारे हाथ बंधे हैं। उनमें ऐसा कहीं नहीं लिखा है। आज अचानक एक खोजी मंत्री पैदा होता है, खोजी पत्रकारिता खत्म हो गयी, अब खोजी मंत्रियों का जमाना है। वे खोजी मंत्री पेपर्स को खंगालते-खंगालते देखते हैं, इसमें पकड़ो और सारा एनडीए के ऊपर डाल दो। वाहनवति ने यह कहा कि आप उसे जब चाहते तब हटा सकते थे। अगर आपने नहीं हटाया तो इसलिए नहीं हटाया कि अकेले सुरेश कलमाड़ी दोषी नहीं हैं, आप सब लोग दोषी हैं,...(व्यवधान) आप सब लोग मिले हुए हैं।...(व्यवधान)

श्री राज बब्बर (फ़िरोज़ाबाद): आप मंत्री जी से इस तरीके से बोल रहे हैं। आप कहना क्या चाहते हैं?...(व्यवधान)

MR. CHAIRMAN: Silence please. Nothing will go on record.

(Interruptions) ... *

श्री यशवंत सिन्हा: महोदय, मैं जो दो बातें कह रहा था, एक तो अटॉर्नी जनरल ने जो अपना ओपीनियन दिया, उसे मैंने कोट किया। अब मैं दूसरा एक कोट कर रहा हूं, श्री सुरेश कलमाड़ी के स्वयं के पत्र को जो 31 अक्टूबर वर्ष 2007 को प्रधानमंत्री जी के प्रधान सचिव श्री टी.के.ए. नायर जी को लिखा गया। उसकी प्रति मेरे हाथ में है। उसमें वे कहते हैं किः

> "Organising Committee under the Chairmanship of Shri Suresh Kalmadi with 15-member Executive Board was registered as a society under the Societies Registration Act, 1860 on 15^{th} February, 2005, after a series of discussions with PMO, the Chairperson of the UPA and the Group of Ministers."

अगर सरकार में से किसी में भी साहस तो वे इसे डिनाई करें।...(व्यवधान) यह किसके समय की बात है? इसमें जो भी लिखा है...(व्यवधान) सारी बातें ...(व्यवधान) इसमें जो भी लिखा है, सारी बातें...(व्यवधान) जो लिखा है, उसके बारे में मैं इससे बेहतर शब्दों में इसको नहीं रख सकता हूं, जितना कि मेरे मित्र, जो कि आज दूसरे सदन के सदस्य हैं, उस समय के खेल मंत्री थे, श्री मणिशंकर अय्यर,

---

* Not recorded.

उन्होंने 25 अक्टूबर, 2007 को प्रधानमंत्री जी को जो पत्र लिखा, उसकी प्रति मेरे पास है। उन्होंने क्या कहा?...(व्यवधान) वह मंत्री थे, इसलिए मैं उनका नाम ले रहा हूं।...(व्यवधान)

MR. CHAIRMAN : Please address the Chair.

श्री यशवंत सिन्हा : श्री सुनील दत्त जी ने एक व्यथा भरी चिट्ठी लिखी। उनकी चिट्ठी व्यथा से भरी हुई थी। प्रधानमंत्री जी को लिखा। लेकिन उनकी कोई सुनवाई नहीं हुई। सिर्फ यही हुआ कि उनकी चिट्ठी प्रधानमंत्री कार्यालय में पहुंची और उसके बाद प्रधानमंत्री जी ने सुरेश कलमाड़ी को ऑर्गेनाइजिंग कमेटी का अध्यक्ष बना दिया। मुंहतोड़ जवाब, इसको कहते हैं। अब श्री मणिशंकर अय्यर जी ने 25 अक्टूबर, 2007 को लिखा। बड़ी इंट्रस्टिंग चिट्ठी है। कैंब्रिज के पढ़े हुए विद्वान हैं। Shri Salman ji, you were across. कैंब्रिज के पढ़े हुए। बड़ी अच्छी अंग्रेजी लिखते हैं और बोलते भी हैं। मैं बड़ी कद्र करता हूं, सलमान जी की और उनकी भी जो विदेशों से पढ़कर आते हैं, मुलायम सिंह जी! वे बड़े खास लोग होते हैं। उसमें उन्होंने क्या कहा?

He said:

> "A recent example of this profligacy is the contract signed with Mike Hooper, a serving official of the Commonwealth Games Federation, to appoint him as an international consultant at a cost of Rs.1.5 -2 crore! …"

माइक हूपर और माइक फैनल दो थे। माइक हूपर कॉमनवैल्थ गेम्स फेडरेशन के पदाधिकारी थे। इनको डेढ़ करोड़ रुपए पर यहां एक फार्महाउस लेकर उसमें उनको स्थापित किया गया और मणिशंकर अय्यर कह रहे हैं कि "This is a recent example of this profligacy." यानी कि जो फ़िज़ूलख़र्ची हो रही है उसका एक उदाहरण उन्होंने पेश किया। फिर उन्होंने कहा, आप जो पूछ रहे थे कि एक एपैक्स कमेटी बननी थी। एपैक्स कमेटी जो कि ओवरराइडिंग पावर्स होता है ऑर्गेनाइज़िंग कमेटी के ऊपर। सारी बात देखने का अधिकार उसको दिया गया था। एपैक्स कमेटी, जिसके कि खेल मंत्री अध्यक्ष होते। श्री मणिशंकर कह रहे हैं:-

> "This has happened despite my personal decision to not operationalise the Apex Committee authorized by GoM after Kalmadi's vociferous opposition to the Apex Committee in the meeting in August 2006 convened at your level. …. "

प्रधानमंत्री जी ने अगस्त, 2006 में मीटिंग बुलाई और उसमें श्री कलमाड़ी ने बहुत ज़बरदस्त विरोध किया कि एपैक्स कमेटी काम नहीं करनी चाहिए और प्रधानमंत्री चुप रहे, कोई फैसला नहीं दिया, जैसा कि नहीं

देते हैं और उसके बाद श्री मणिशंकर अय्यर बेचारे ने कहा कि हमने यह तय किया कि हम उसको ऑपरेशनलाइज़ नहीं करेंगे। उसको कारगर नहीं बनाएंगे। उसके बाद उनका रोना क्या है? उनकी पीड़ा वह इन शब्दों में व्यक्त करते हैं-

> "But abuse and scorn continue to be heaped at the Ministry in public statements made by the Chairman who stoops so low as to describe us as 'cartoons sitting in one room of Shastri Bhavan'."

यह मणिशंकर अय्यर जी ने प्रधानमंत्री को ख़त लिखा।...(व्यवधान) हमने उनको स्वच्छंद छोड़ दिया, क्योंकि प्रधानमंत्री ने कोई फ़ैसला नहीं किया, तो मणिशंकर अय्यर जी की क्या मज़ाल थी कि वे इसमें पड़ते तो उन्होंने एपैक्स कमेटी को ऑपरेशनलाइज़ नहीं किया। उसके बाद भी सुरेश कलमाड़ी जी मणिशंकर अय्यर जी को कहते हैं- "He is a cartoon." एक कार्टून है जो कि शास्त्री भवन के एक कमरे में बैठते हैं। उसके बाद वे कह रहे हैं।

He is referring to Kalmadi's functioning as virtual dictatorial functioning of the Chairman. यह वर्ष 2007 की बात है। Without making any reference to the Ministry... वे आगे कह रहे हैं कि "If I may mix metaphors, the Chairman sees the Ministry as a milch cow..."... मैं अंग्रेजी ठीक बोल रहा हूं न! "The Chairman sees the Ministry as a milch cow (दुधारू गाय) to extract as much money as he can, and a rubber stamp to endorse every spending decision he takes, however, outrageous." उनका फैसला चाहे कितना भी गलत, भयानक क्यों न हो, वह यही समझते हैं कि मिनिस्ट्री सिर्फ इसलिए बैठी है कि उनके हर इस प्रकार के फैसले पर रबड़ स्टाम्प की तरह मुहर लगाए। अब उसके बाद उन्होंने कई सारे सुझाव इस चिट्ठी में दिए और यह कहा कि वर्ष 1982 में एशियन गेम्स हुए थे। सभापति महोदय, यह चिट्ठी दिनांक 25 अक्तूबर, 2007 की है। इसमें उन्होंने यह सुझाव दिया कि जो एशियन गेम्स वर्ष 1982 में दिल्ली में हुए थे, उस समय क्या व्यवस्था बनी थी और उस समय उन्होंने लिखा है कि एक बैक बेन्चर एम.पी. थे, जिनका नाम था श्री राजीव गांधी। उनको अधिकार दिया गया। उस समय श्री बूटा सिंह अध्यक्ष थे, लेकिन अधिकार दिया गया श्री राजीव गांधी को और उन्होंने वर्ष 1982 एशियन गेम्स को एक शानदार सफलता के रूप में कंडक्ट किया। यह उन्होंने कहा और अब इन्होंने वर्ष 2007 में यह कहा कि इसी तरह का इन्तज़ाम हम लोगों को इस गेम्स के लिए भी करना चाहिए। पर, इस चिट्ठी का क्या हुआ? क्या रिस्पॉन्स हुआ? क्या कार्रवाई हुई? कुछ नहीं।

अब मैं आपसे कहना चाहता हूं कि अभी हाल में एक खबर छपी। आज श्री मनीष तिवारी जी "द हिंदू" नामक अखबार का जिक्र कर रहे थे। यह दिनांक 05 जुलाई, 2011 का "टाइम्स ऑफ इंडिया" है। इसमें श्री मणिशंकर अय्यर जी का एक बयान छपा है। वे क्यों बयान देने के लिए बाध्य हुए? वे बयान देने के लिए इसलिए बाध्य हुए क्योंकि प्रधानमंत्री जी ने पांच पत्रकारों से मिलते हुए, उन्होंने पत्रकारिता से पांच पांडव सेलेक्ट किया, और उन पांचों से मिलते हुए उन्होंने कहा कि हां, शायद श्री मणिशंकर अय्यर ने हमें कुछ पत्र भेजे थे। लेकिन, उनका एतराज़ आइडियोलॉजिकल था। वे चाहते ही नहीं थे कि राष्ट्रमंडल खेल इस देश में हों। श्री मणिशंकर अय्यर ने कहा और मैंने पढ़कर सुनाया कि मेरा एतराज आइडियोलॉजिकल नहीं था। मैंने स्पेसिफिक इंस्टंसेज प्रधानमंत्री के ध्यान में लाए थे कि कहां-कहां भयंकर गड़बड़ी हो रही है। कैसे श्री सुरेश कलमाड़ी डिक्टेटोरियल ढंग से फंक्शन कर रहे हैं। लेकिन कहीं से रिलीफ नहीं मिला और उन्होने कहा कि This is very, very telling. मेरे पास लिस्ट है जो उस समय मंत्री बने थे और एक श्री सुनील दत्त जी के दुर्भागयपूर्ण निधन के बाद यह ज्ञात होता है। श्री सुनील दत्त जी दिनांक 23.05.2004 से 25.05.2005 तक मंत्री रहे। फिर उनका निधन हो गया। From May, 2005 to January, 2006, this Ministry was with the Prime Minister of India directly. It was directly with the Prime Minister of India. उसके बाद श्री मणिशंकर अय्यर दिनांक 29.01.2006 को मंत्री बने। जब वे बहुत इन्कंवेनिएन्ट होने लगे तो दिनांक 06.04.2008 को उनको हटा दिया गया। पेट्रोलियम मंत्रालय में इन्कंवेनिएन्ट हुए तो उन्हें वहां से हटाया गया। उसके बाद जब यहां इन्कंवेनिएन्ट होने लगे, तकलीफ देने लगे तो यहां से हटाया गया और उसके बाद श्री एम. एस. गिल आए और अभी हमारे नौजवान दोस्त श्री अजय माकन हैं।

अब श्री मणिशंकर अय्यर इस वक्तव्य में क्या कह रहे हैं, जो टाइम्स ऑफ इंडिया में छपा।

I am quoting because this is under quote.

"The first person to tip me off on impending problem was my immediate predecessor, Shri Prithvi Raj Chavan, then holding additional charge of Sports"

जो प्रधानमंत्री कार्यालय में राज्य मंत्री थे और अब महाराष्ट्र के मुख्य मंत्री हैं।

"He sought me out in Central Hall to warn me that huge sums of money were being spent on CWG without proper sanction or authorisation. So, ironically enough, it was PMO that tipped me off to Kalmadi's improprieties, not I who first informed PMO on transgressions of financial prudence."

इसका मतलब प्रधानमंत्री कार्यालय, प्रधानमंत्री के मंत्री को सब पता था, सारी बातें पता थीं और उसके बाद भी वे खामोश रहे। उन्होंने बहुत राहत महसूस की, जब श्री मणिशंकर अय्यर स्पोर्ट्स मिनिस्टर बने तो कहा कि श्री कलमाड़ी बहुत गड़बड़ आदमी है, भयानक गड़बड़ी कर रहा है, तुम सावधान रहना।...(व्यवधान) उसके बाद वे क्या कहते हैं - फाइनेंशियल अरेंजमेंट्स। वे ये कह रहे हैं कि एक मीटिंग हो रही थी, उस मीटिंग में

"My worst moment came when the Additional Secretary (Expenditure) in the Ministry of Finance informed the GoM that Government Financial Rules prohibited the Sports Ministry from releasing the second instalment of Organising Committee grant until the Organising Committee had provided the Utilization Certificate showing 60 per cent of expenditure of the first instalment and examining the conformity of expenditure to purposes for which the grant was made."

मतलब आप फर्स्ट इंस्टॉलमेंट का कम से कम 60 प्रतिशत का युटिलाइजेशन सर्टिफिकेशन दीजिए, उसके बाद आपको सैकिंड इंस्टॉलमेंट दिया जाएगा। ये सब जानते हैं, जो सरकार में काम कर चुके हैं कि सरकारी जो नियम हैं, वे यही हैं। उसके बाद उनका क्या कहना है कि जो एडीशनल सैक्रेट्री एक्सपेंडीचर थे, उन्होंने इस बात को कहा, ध्यान में लाया।

Then he goes on to say, "FM…" एफएम मतलब फाइनेंस मिनिस्टर हैं।

"Finance Minister arrived late in the meeting after his Additional Secretary had endorsed my stand,". That means, Shri Mani Shankar Aiyar's stand. "On being told of this, FM overruled his Additional Secretary, and I, Mani Shankar Aiyar, was instructed to release the second instalment even before receiving and examining the Utilisation Certificate."

अब सब लोग कह रहे हैं कि एक कोई घोटाला हुआ, खाली घोटाला ही घोटाला है।

The FM obviously was the present Home Minister. श्री मणिशंकर अय्यर ने यह नाम दिया है। Shri Chidambaram walked into the meeting, overruled his Additional Secretary (Expenditure) and told Shri Mani Shankar Aiyar to release the money. …(*Interruptions*)

Then, Shri Mani Shankar Aiyar says, "I wrote to the Finance Minister requesting if Government Financial Rules were not to be observed, perhaps, it would be best for the Finance Ministry to effect releases themselves instead of burdening the Sports Ministry".

उन्होंने कहा कि तुम सीधे रिलीज़ करो, स्पोर्ट्स मिनिस्ट्री के रास्ते रिलीज़ करने की आवश्यकता नहीं है। ये आपके मंत्री ने, उस समय के खेल मंत्री ने अभी बयान दिया। यह बयान किसी बी.जे.पी. नेता का नहीं है। मणिशंकर अय्यर जी दूसरे सदन के सम्मानित सदस्य हैं। उस समय वे स्पोर्ट्स के मंत्री थे। उन्होंने अपनी व्यथा इन चिट्ठियों में और इस बयान में लिखी है।

अब हम यह कहें कि कहां-कहां घपला हुआ, खाली घपला ही हुआ। हमारे नौजवान दोस्त, छोटे भाई अजय माकन जी कुछ दिनों तक हमारे अपने राज्य झारखण्ड के अपनी पार्टी के प्रभारी रहे। जब ये रांची जाते थे, झारखण्ड जाते थे, इनका बड़ा स्वागत होता था। उस समय श्री मधु कौड़ा मुख्यमंत्री थे, जो इस सदन के सम्मानित सदस्य हैं, लेकिन रांची की जेल में हैं...(व्यवधान)

कुछ माननीय सदस्यः नहीं हैं।

श्री यशवंत सिन्हा : श्री मधु कौड़ा बैठे हैं। जब माकन जी रांची जाते थे तो हम लोग तो विरोधी दल में थे, हम लोगों का हौसला भी बड़ा बुलन्द होता था। क्यों-क्योंकि, ये जाते थे तो बड़ा कड़ा बयान देते थे। मधु कौड़ा सावधान हो जाओ, नहीं तो तुमको हम लोग हटा देंगे, समर्थन वापस कर लेंगे। फिर हम लोग इन्तजार करते थे कि 15 जनवरी तक होगा, 20 जनवरी तक होगा, जो डैडलाइन देकर गये थे, उस समय इनको हटा देंगे, समर्थन वापस ले लेंगे। दिन आये, दिन गुजर गये, डैडलाइन आई, गुजर गई-मधु कौड़ा बने रहे, बने रहे। बेचारे मधु कौड़ा क्या करते थे, जब-जब ये उनको चेतावनी देकर आते थे, *(Interruptions)* ...*

श्री विलास मुत्तेमवार (नागपुर): सिन्हा जी, आपको यह शोभा नहीं देता।...(व्यवधान)

श्री मधु कोड़ा (सिंहभूम): सभापति महोदय, अभी मेरा नाम लिया गया है...(व्यवधान)

MR. CHAIRMAN: I will go through the record myself. If there is anything objectionable, I will delete it.

… (*Interruptions*)

* Not recorded.

श्री मधु कोड़ा : सभापति महोदय, मेरा नाम लिया गया है, मुझे बोलने का मौका दिया जाये। ...(व्यवधान) सभापति महोदय, इनको बताना चाहिए, जब इस सदन में यशवन्त सिन्हा जी ने मेरा नाम लिया है तो इनको सदन को बताना चाहिए, ये किस...(व्यवधान)

15.58 hrs.

(Shri Satpal Maharaj *in the Chair*)

बाबूलाल मरांडी जी को किन परिस्थितियों में हटाया गया, यह भी बता दिया जाये और यह भी बताया जाये कि अभी-अभी झारखण्ड में...(व्यवधान) शिबू सोरेन को कैसे बनाया गया?

श्री अजय माकन: इस मामले से इनका कोई लेना-देना नहीं है तो ये किसी के बारे में कैसे बोल सकते हैं।...(व्यवधान)

सभापति महोदय: अगर कोई बात आपत्तिजनक होगी तो निकाल दी जायेगी। जो आपत्तिजनक बातें हैं, वे निकाल दी जाएंगी।

...(व्यवधान)

श्री अजय माकन: नहीं, यह कैसे होगा? ये माफी मांगें। हम ऐसे नहीं मानेंगे। ...(व्यवधान)

सभापति महोदय : अग्रवाल जी, बैठें।

श्री अजय माकन: ये कुछ भी बोल सकते हैं, किसी के ऊपर भी आरोप लगा सकते हैं?...(व्यवधान)

सभापति महोदय : आपत्तिजनक शब्द डिलीट कर दिये गये हैं। आप बैठें।

श्री अजय माकन: ये किसी मैम्बर के ऊपर कीचड़ नहीं उछाल सकते हैं।...(व्यवधान)

श्री मधु कोड़ा : सभापति महोदय, मुझे बोलने का मौका दिया जाये, चूंकि मेरा नाम लिया गया है।...(व्यवधान)

सभापति महोदय : मधु कोड़ा जी बोलना चाहते हैं, जिनका नाम लिया गया है, आप बोलिये।

...(व्यवधान)

सभापति महोदय : एक मिनट, वे बोलना चाहते हैं। आप बैठ जायें।

श्री मधु कोड़ा : सभापति महोदय, इन्होंने कहा कि......(व्यवधान)

सभापति महोदय : वे एक मिनट बोलना चाहते हैं।

...(व्यवधान)

16.00 hrs.

सभापति महोदय: आप बोलिए।

...(व्यवधान)

श्री मधु कोड़ा : माननीय सदस्य को ...(व्यवधान)

सभापति महोदय : आप बोलिए।

...(व्यवधान)

श्री मधु कोड़ा : मेरे ऊपर आरोप लगाने पर बोलने के पहले हाउस को आर्डर में लाया जाए। ...(व्यवधान) हाउस को आर्डर में लाया जाए, फिर मैं अपनी बात रखूंगा। ...(व्यवधान)

श्री शरीफ़ुद्दीन शारिक (बारामुला): मेरा प्वाइंट आफ आर्डर है। ...(व्यवधान)

सभापति महोदय : प्वाइंट आफ आर्डर क्या है?

...(व्यवधान)

MR. CHAIRMAN: Under what rule?

श्री शरीफ़ुद्दीन शारिक : आप इनकी बात सुनें। ...(व्यवधान)

सभापति महोदय : यह रिकार्ड में नहीं जाएगा।

(Interruptions) ... *

सभापति महोदय : कोई चीज रिकार्ड में नहीं जाएगी।

(Interruptions) ... *

श्री मधु कोड़ा:...(व्यवधान) *... लेकर दिल्ली आते थे, ...(व्यवधान) * तो इनकी बात सुनिए तो सही किसको दी इन्होंने ...(व्यवधान) अगर सिन्हा साहब को मालूम है कि दिल्ली में ..., ... (व्यवधान) *...(व्यवधान) *... कहां गयी? ...(व्यवधान)

सभापति महोदय : मधु कोड़ा जी, आप बोलिए। किसी और की बात रिकार्ड में नहीं जाएगी, सिर्फ मधु कोड़ा जी की बात रिकार्ड में जाएगी।

...(व्यवधान)

श्री मधु कोड़ा : महोदय, अभी-अभी माननीय सदस्य ने मेरे ऊपर गंभीर आरोप लगाए।...(व्यवधान)

सभापति महोदय : आप बैठ जाइए। मधु कोड़ा जी बोल रहे हैं।

...(व्यवधान)

---

* Not recorded.

सभापति महोदय : उनका नाम लिया गया है, वह बोल रहे हैं।

…(व्यवधान)

श्री मधु कोड़ा : माननीय सदस्य यशवंत सिन्हा जी ने जो आरोप लगाए होंगे, बड़ी जिम्मेदारी के साथ आरोप लगाए होंगे, ऐसा मैं समझता हूं। …(व्यवधान)

सभापति महोदय : उनका नाम लिया गया है, उनको बोलने दें।

…(व्यवधान)

श्री मधु कोड़ा : मुझसे कुछ छिपा हुआ नहीं है, चूंकि मैं उनके साथ भी रहा हूं और उन्होंने भी मेरे समर्थन से वहां पर सरकार चलायी है, …(व्यवधान) इसलिए मैं उन लोगों की बातें जानता हूं।…(व्यवधान) सभापति जी, मैं कहना चाहता हूं कि माननीय सदस्य सिन्हा जी ने जो आरोप लगाए हैं …(व्यवधान) सभापति महोदय, मुझे बोलने के लिए मौका दिया जाए। …(व्यवधान) यह सरकार तो बंधी हुयी है। …(व्यवधान) इन लोगों ने जिस वजह से झारखंड में लोगों को …(व्यवधान) महोदय, ये मुझे बोलने के लिए मौका नहीं देना चाहते हैं। …(व्यवधान)

सभापति महोदय : आप आगे बोलिए।

…(व्यवधान)

सभापति महोदय : आप बैठ जाइए। आपकी बात हो गयी।

…(व्यवधान)

श्री मधु कोड़ा: महोदय, मुझे बोलने का मौका दिया जाए।…(व्यवधान)

सभापति महोदय : आप बैठिए।

…(व्यवधान)

श्री मधु कोड़ा : उन्होंने आरोप लगाया है। …(व्यवधान) और मुझे बोलने के लिए अवसर दिया जाए। …(व्यवधान) सभापति महोदय, हम यह कह रहे थे कि …(व्यवधान) यह बे-बुनियाद आरोप है।…(व्यवधान)

श्री यशवंत सिन्हा : सभापति महोदय, मैंने क्या उनको कहा?…(व्यवधान)

श्री मधु कोड़ा : इनको यह बात बतानी चाहिए कि शिबू सोरेन के समर्थन में …(व्यवधान) उनके बारे में क्यों नहीं बताते? …(व्यवधान)

श्री यशवंत सिन्हा : मैं तो यह कह रहा हूं कि कटहल की थैली देकर …(व्यवधान)

सभापति महोदय : मधु कोड़ा जी, आप बैठिए। आप बोल चुके हैं, अब बैठ जाइए।

...(व्यवधान)

सभापति महोदय : इनका कुछ रिकार्ड में नहीं जाएगा।

(Interruptions) ...[*]

MR. CHAIRMAN: Everything will be deleted.

*(Interruptions) ...**

श्री यशवंत सिन्हा : कहां मैंने कहा *(Interruptions) ... **

सभापति महोदय : आप बोलिए, आगे बढ़ाइए।

...(व्यवधान)

श्री यशवंत सिन्हा : मैं तो कहता था कि लीची की थैली भेजते थे, आम की थैली भेजते थे, कटहल की थैली भेजते थे। ...(व्यवधान) वह बड़ा होता चला गया। ...(व्यवधान)

सभापति महोदय : आप संक्षेप में करिए।

...(व्यवधान)

श्री विलास मुत्तेमवार : इस तरह की टिप्पणी नहीं करते। ...(व्यवधान) आप सीनियर मेंबर हैं। ...(व्यवधान) इस तरह की बात मत कहिए। ...(व्यवधान) यह गलत बात है। ...(व्यवधान)

सभापति महोदय : आपको बोलने का मौका दे चुके हैं। आप बैठ जाइए।

...(व्यवधान)

सभापति महोदय : आप संक्षिप्त करिए।

...(व्यवधान)

सभापति महोदय : सिन्हा जी, समाप्त करिए।

...(व्यवधान)

सभापति महोदय : आप शांत हो जाइए।

...(व्यवधान)

श्री यशवंत सिन्हा : सभापति महोदय, मैं आपसे निवेदन कर रहा था ...(व्यवधान) कि कॉमन वेल्थ गेम्स का जो मुख्य मुद्दा है, वह है कॉमन वेल्थ गेम्स का ...(व्यवधान)

सभापति महोदय : आपको मौका मिलेगा, आप बैठ जाइए।

---

[*] Not recorded.

…(व्यवधान)

सभापति महोदय : जो कुछ भी आब्जेक्शनबल है उसे डिलीट कर दिया जाएगा।

…(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): He should withdraw the allegations he has made. … (*Interruptions*)

सभापति महोदय : जो कुछ भी आब्जेक्शनबल है उसे डिलीट कर दिया जाएगा।

…(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : इन्होंने जितने भी आरोप लगाए हमने सुना। …(व्यवधान)

श्री यशवंत सिन्हा : दिल्ली की मुख्यमंत्री ने भारत सरकार के फंड का भयंकर घोटाला किया है।…(व्यवधान)

सभापति महोदय : आप बैठ जाइए। ये खत्म कर रहे हैं।

SHRI V. NARAYANASAMY: He should withdraw the allegations he has made … (*Interruptions*)

सूचना और प्रसारण मंत्री (श्रीमती अम्बिका सोनी): इन्होंने जो इल्जाम लगाया है …(व्यवधान)

सभापति महोदय : इनके समाप्त करने के बाद मंत्री जी को बोलने का मौका देंगे।

…(व्यवधान)

सभापति महोदय : कुछ भी रिकार्ड में नहीं जाएगा।

…(व्यवधान) *

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I am on a point of order. … (*Interruptions*)

MR. CHAIRMAN: What is your point of order?

… (*Interruptions*)

सभापति महोदय : आप समाप्त करिए। इनके बोलने के बाद आप को बोलने का मौका देंगे।

* Not recorded.

…(व्यवधान)

सभापति महोदय : संक्षिप्त करिए।

…(व्यवधान)

सभापति महोदय : रिकार्ड में कुछ नहीं जाएगा।

…(व्यवधान) *

सभापति महोदय : आप सब बैठ जाइए।

…(व्यवधान)

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): सभापति महोदय, मेरा प्वाइंट ऑफ आर्डर है।…(व्यवधान)

सभापति महोदय : आपका प्वाइंट ऑफ आर्डर किस रूल के तहत है, वह बताइए।

…(व्यवधान)

श्री जय प्रकाश अग्रवाल : मैं रूल 352 के अंतर्गत प्वाइंट ऑफ आर्डर उठाना चाहता हूं।

Rule No. 352 (ii) states that :

"A Member while speaking shall not make personal reference by way of making an allegation imputing a motive to or questioning the *bona fides* of any other Member …"

…(व्यवधान)

सभापति महोदय : आप बैठ जाइए।

---

* Not recorded.

SHRI JAI PRAKASH AGARWAL : Sir, I have not finished. … (*Interruptions*) Let me speak. … (*Interruptions*) What is a personal allegation? … (*Interruptions*) जो एलिगेशन सिन्हा जी ने लगाया है, वह गलत है। उनको अपने शब्द वापस लेने चाहिए और सदन से माफी मांगनी चाहिए।

सभापति महोदय : उन्होंने कोई एलिगेशन नहीं लगाया है। आप बैठ जाइए।

…(व्यवधान)

श्री जय प्रकाश अग्रवाल : आप मुझे बोलने तो दीजिए।…(व्यवधान) There cannot be any personal allegation. … (*Interruptions*)

सभापति महोदय : ठीक है, बोलिए।

… (*Interruptions*)

श्री जय प्रकाश अग्रवाल : यशवंत सिन्हा जी ने यहां जो बात रखी है, वह एक एलिगेशन है। अगर मैं यह कहता हूं कि जिस समय श्री यशवंत सिन्हा फाइनैंस मिनिस्टर थे तब इनका पेट बहुत मोटा था, तो क्या यह मान जाएंगे।…(व्यवधान) वही बात है।…(व्यवधान) जब आप फाइनैंस मिनिस्टर थे, तब आपका पेट भी मोटा था।…(व्यवधान) क्या यह सही है?…(व्यवधान)

सभापति महोदय : जो कुछ मेरे सुनने में आया, उसमें कोई एलिगेशन नहीं था। अगर कोई भी आपत्तिजनक बात होगी तो वह रिकार्ड से निकाल दी जाएगी।

…(व्यवधान)

श्री यशवंत सिन्हा : सभापति महोदय, मैं अपनी बात समाप्त करने जा रहा हूं।…(व्यवधान) मेरा कहना है कि कामनवैल्थ गेम्स में जो घपला हुआ…(व्यवधान)

सभापति महोदय : आप सब बैठिए। बंसल जी बोलेंगे।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, sometimes it does happen that without intending to … (*Interruptions*)

सभापति महोदय : मंत्री जी की बात के अलावा किसी की बात रिकार्ड में नहीं जाएगी।

…(व्यवधान)*

सभापति महोदय : मंत्री जी, आप बोलिए।

---

* Not recorded.

…(व्यवधान)

SHRI PAWAN KUMAR BANSAL : Sir, sometimes, it does happen in life that without intending to cause any discomfort to anyone; to castigate anyone; to accuse anyone of anything, we do happen to say something that we do not really intend to say.

Sir, we have utmost regard for Mr. Yashwant Sinha, one of our seniormost Members of Parliament. I think we always have resolved issues amicably. There are occasions when different stands like this are taken. It would not really go against his seniority, his position in the Parliament, if he were to just say that this is a feeling which he regrets. There is nothing which is going to happen.

As such, the projected allegation, I would say, as it really comes out is that it is a serious aspersion on which, obviously, the Members feel offended, something which we feel has no rationale or any basis.

Therefore, it is with utmost respect, I respect all our hon. Members, I would say that we have had enough of it, and we have to proceed forward. We are in the midst of a very serious discussion. Of course, sometimes, the tempers rise, the feelings flare, and words like that come out of us which we really do not intend to do. After a word is uttered, we do not have the control over the word. It really happens like that.

Therefore, with utmost respect, my request would be that it is not going to damage his position, it is not going to compromise his position, and it will only help in moving forward. On many, many occasions, such things were uttered. It happened in the other House even today on this debate only. It happened in the other House also. One hon. Member from the main Opposition Party said something and, after some time, he said that he would withdraw that word. It happened in the other House just an hour back. It does not really compromise with anyone's position. … (*Interruptions*)

सभापति महोदय : यशवंत सिन्हा जी, आप कह दीजिए कि मैंने कोई एलीगेशन नहीं लगाया है।

…(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): सभापति महोदय, मैंने कोई एलीगेशन नहीं लगाया है …(व्यवधान) किसी के ऊपर कोई आरोप नहीं लगाया है। …(व्यवधान) ऐसी कोई बात नहीं कही है जो संसदीय परम्पराओं के खिलाफ हो। …(व्यवधान) इसलिए मुझे लगता है कि इसमें वापस जाने की बात का कोई सवाल ही नहीं है। …(व्यवधान) I will not do that. If they think that I am going to apologize for it, it is not going to happen. … (*Interruptions*)

सभापति महोदय : किसी की कोई भी बात रिकार्ड में नहीं जायेगी।

… (व्यवधान) *

सभापति महोदय : आप सब बैठ जाइये।

…(व्यवधान)

सभापति महोदय : आप सब बैठ जाइये। वह अपनी बात समाप्त कर रहे हैं।

…(व्यवधान)

सभापति महोदय : वह अपनी बात को संक्षिप्त करने जा रहे हैं।

…(व्यवधान)

सभापति महोदय : सिन्हा जी, आप अपनी बात समाप्त कीजिए।

…(व्यवधान)

श्री मधु कोड़ा : सभापति महोदय, यशवंत सिन्हा जी माफी मांगे या अपना बयान वापस लें। …(व्यवधान)

सभापति महोदय : मैंने अपनी रूलिंग दे दी है।

…(व्यवधान)

श्री मधु कोड़ा : सभापति महोदय, मुझे बोलने का मौका दिया जाये।…(व्यवधान)

MR. CHAIRMAN: The House stands adjourned to meet again at 5 p.m.

16.19 hrs

The Lok Sabha then adjourned till Seventeen of the Clock.

---

* Not recorded.

17.00 hrs.

The Lok Sabha reassembled at Seventeen of the Clock.

(Dr. Girija Vyas *in the Chair*)

सभापति महोदया : श्री यशवंत सिन्हा जी कंटीन्यू करें।

…(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): महोदया, मुझे बहुत दुख के साथ एक बात कहनी है कि…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदया, हमारी बात भी सुनी जाए।…(व्यवधान)

सभापति महोदया : रघुवंश प्रसाद सिंह जी, आप दो मिनट के लिए बैठिए, मैं सभी को बोलने के लिए एलाऊ करूंगी। …(व्यवधान)

श्रीमती सुषमा स्वराज : सभापति महोदया, …(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : इनके बारे में ऐसा कहा है।…(व्यवधान)

सभापति महोदया : मैंने रूलिंग दे दी है। आप दो मिनट रुकिए।

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : पहले मेरा प्वाइंट ऑफ ऑर्डर सुनिए।…(व्यवधान)

श्रीमती सुषमा स्वराज : सभापति महोदया, मुझे अत्यंत दुख के साथ एक बात कहनी है।…(व्यवधान) आज भारतीय जनता पार्टी के युवा मोर्चा के लोग यहां रामलीला ग्राउण्ड में भ्रष्टाचार, काले धन एवं महंगाई के खिलाफ प्रदर्शन करने आए थे।…(व्यवधान) बहुत ही शांतिपूर्ण ढंग से वहां दो बजे तक रैली हुई।…(व्यवधान) उसके बाद वे लोग जंतर-मंतर पर आए। …(व्यवधान) मुझे नहीं मालूम है कि आपने टीवी देखा या नहीं, उन लोगों पर लाठीचार्ज हुआ है।…(व्यवधान) पुलिस ने उनको बुरी तरह से मारा है।…(व्यवधान)

सभापति महोदया : सुषमा जी, यह जीरो आवर नहीं है, इस मैटर को उठाने के लिए मैं आपसे बाद में निवेदन करूंगी।

…(व्यवधान)

श्रीमती सुषमा स्वराज : पुलिस ने उनको बुरी तरह से मारा है।…(व्यवधान)

सभापति महोदया : यह दूसरा विषय चल रहा है। आप विषय को नहीं बदल सकती हैं।

…(व्यवधान)

श्रीमती सुषमा स्वराज : महोदया, यह शर्मनाक कृत्य है।…(व्यवधान)

सभापति महोदया : आप विषय को नहीं बदल सकती हैं।

...(व्यवधान)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): महोदया, ऐसा कुछ भी नहीं हुआ।...(व्यवधान) इन लोगों ने अपने हाथों में कानून लेने की कोशिश की है।...(व्यवधान)

17.02 hrs.

At this stage Shri Rakesh Singh, Shri Madhu Koda and some other hon. Members came and stood on the floor near the Table.

सभापति महोदया : कुछ भी रिकॉर्ड में नहीं जाएगा।

...(व्यवधान) *

सभापति महोदया : कुछ भी रिकॉर्ड में नहीं जाएगा। आप लोग कृपया अपने स्थान पर जाइए।

...(व्यवधान) *

सभापति महोदया : आप लोग कृपया अपना स्थान ग्रहण कीजिए, विषय दूसरा चल रहा था।

...(व्यवधान)

सभापति महोदया : आप लोग अपने-अपने स्थान पर जाइए।

...(व्यवधान)

सभापति महोदया : आप अपने स्थान पर वापस जाइए। आप नियमों का उल्लंघन करते हैं।

...(व्यवधान)

सभापति महोदया : आप लोग अपने-अपने स्थानों पर लौट जाएं।

...(व्यवधान)

सभापति महोदया : आपकी कोई बात रिकॉर्ड में नहीं जाएगी।

...(व्यवधान) *

सभापति महोदया : रघुवंश जी, आप अपने स्थान पर जाकर बोलिए। आप नियम को कोट कीजिए। किस नियम के तहत चर्चा चाहते हैं?

...(व्यवधान)

---

* Not recorded.

सभापति महोदया : आज हाउस कल तक के लिए एडजर्न किया जाता है, कल की चर्चा रघुवंश प्रसाद सिंह जी से शुरू होगी। The House stands adjourned to meet tomorrow at 11.00 a.m. on 10th August, 2011.

17.04 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 10, 2011/Sravana 19, 1933 (Saka).